SHRI VISHWA BANDHU GUPTA (Delhi): Madam. I would like to congratulate our Prime Minister and the Government not only to have made strides in space, but also to have now got a headway in the seabed exploration and science and technology. Madam, I would like to know whether an estimation has been made on the cost of exploration of the Seabed and whether there are some rare metals which may be used for very exclusive defence needs that would be possible to get from this exploration. Thank you.

SHRI RAJIV GANDHI: Madam Deputy Chairman, I would first like to refer to the hon. Member who talked about the burgler detectors. I don't anticipate the need for any burglar detectors in this particular field at the moment.

DR. R. K. PODDAR: This morning there was a question on it.

SHRI RAJIV GANDHI: We do not need them here. We do not anticipate anybody pinching anything.

The main question that the Members have raised is that of our selfreliance and whether we have the capability and whether we have developed the capability. I would like to say here that no country in the world has developed complete capability for mining. This is a very fronseabed tie'r area and we are out there, right in front with just two or three other countries in the world. And it is a question of balancing how you are going to do these things. If, for example we take the route of saying that yes, we will develop our own ship, we will develop our own crane on the ship our own equipment on the ship, we will develop everything of our own, in the meantime the brains of our scientists will go rusty, So we have to balance that. Where we have brains, where we have manpower available which is capable of doing highly advanced work, we must give them the tools to do that work. And invariably when you are talking of tools for scientists who are working at the frontiers of science, these are very highly specialised pieces of equipment which have been made just in one or two numbers. They are not mass produced. It is not economically viable to mass produce them. And often it is more convenient to buy many of these things. It is cheapetr and more convenient than to wait for many years till you have the capability to develop them to use them. It is a question of balancing capabilities of your scientists with the production and technologists which are available in he country. And I feel that in highly specialised areas we should not be hampering ou'r scientists by forcing them for complete self-reliance. Yes, self-reliance must come in. As we now develop the technology for mining these resources and perhaps, by the middle of the next decade-we are targeting to be able to do this-we will have a much higher indigenous capability in tackling the technology that is required for this. Thank you, Madam Deputy Chairman.

- I. STATUTORY RESOLUTION DIS-APPROVING THE NATIONAL SECURITY (AMENDMENT) OR-DINANCE, 1987—Contd.
- II. THE NATIONAL SECURITY
 (AMENDMENT) BILL, 1987
 —Contd.
- III. STATUTORY RESOLUTION DIS-APPROVING THE TERRORIST AND DISRUPTIVE ACTIVITIES (PREVENTION) ORDINANCE, 1987—Contd.
- IV. THE TERRORIST AND DISRUP-TIVE ACTIVITIES (PREVEN-TION) BILL, 1987—Contd.

SHRI SUKOMAL SEN: Madam, now reverting back to my point as I stated, what Mr. Chidambaram said

[Shri Sukomal Sen] has further confirmed my contention. I am not going to dilate on this point.

Coming back to Section 14(A), the main point of our discussion, this clause was struck down by the Punjab and Chandigarh High Court. Later on the Government went to the Supreme Court. The Supreme Court issued a stay order. But the case has not been disposed of as yet. But the Government did not wait for the final disposal of the case what the Supreme Court has to say about the validity of this. The Government did not wait for that. On the contrary, the Government has come up with the inclusion of the same thing the same section in the amending Bill for sanction by the Parliament. If you really believe in democracy and then why did you not wait for the Supreme Court's verdict on it, for the Supreme Court's clarification on it and how they would dispose of the case?

This is one point, Madam. Madam, about the advisory boards and extending the period of three months to six months for reporting to the advisory boards, what is necessity of this extension of period from three months to six months? Now that in our country the telecommunication service has been modernised and improved and when the police personnel are equipped with the most modern equipment any charge against any arrested person, whether he is in a taluka headquarter or a district headquarter can be reported back to the State capital within minutes. 4.4

[THE VICE CHAIRMAN (SHRI JAGESH DESAI): in the Chair] And the Government can compile any charge against any person within a short span of time and they can place the matter before the advisory board. Instead of that they are extending the period of reporting from three months to six months. Sir, it will degrave injustice to the innocent people. As I have shown earlier, the people

who were arrested, most of them proved innocent ultimately. If they are forced to be detained for no fault of theirs, months for although the persons are innocent. Sir, is it not striking at the very root of democracy? Is it not an assault on the personal liberty of a lawabiding citizen of our country? It is a direct assault on a lawabiding citizen of our country. That is why I very much oppose the extension of the period.

Then about the advisory boards, you talk of retired judges. I have no grudge against anybody. But when retired judges are put on such a body, it will be their intention, their interest to continue. As such it will become another bane of vested interests.

Then I would like to draw the attention of the Hon. Minister to how this article 14A will be applied. is stated that with a view to preventing any person from entering any district or from interfering in efforts of the Government in coping with terrorist and disruptive activities, and from acting in any manner prejudicial to the defence of Indiaall right, the security of India-all right, the security of the State—all right, but the maintenance of public order, suppose a rally is being held for some political demands or some economic demands. You say it disturbs the public order, you apply this. Then the maintenance of supplies and services essential to the lifeof the community. Suppose a strike takes place. An institution, an industry, any service in that area, the workers have a right to strike, it is guaranteed by the Constitution. the workers go on strike in an area, you can apply this article because maintenance of supplies and services essential to the community, is included in this clause. So, this clause will be abused, has been abused and will be abused in future also.

I know from personal experience that in Punjab a number of trade

union workers were detained under this Act. Your administration could not detain the terrorists. The killing spree is going on without interrupr tion. The trade union workers were detained under this Act because they are very easy to catch. It is not easy to catch the terrorists. So, Sir, this clause which has been abused in the past will be abused in the So, I strongly oppose it and I cannot approve of this clause.

THE VICE-CHAIRMAN: (SHRI **JAGESH** DESAI): Please conclude now.

SHRI SUKOMAL SEN: I have just It is such a serious situation. You are gagging democracy. Have I no right to speak in Parliawent? You are gagging me in Parment also. (Interruptions). Do not pply this rule against me now. All ight, I will conclude, since you are tting impatient. Now about cher Bill, the Terrorist Activities Bll. What is this? This is another pice of legislation which is correctly called a black Act. Mr Chidambaram said that tribunal justice has to be strengthened. what about the police force? about the intelligence? You are only strengthening tribunal justice, giving them unusual powers, extraordinary power, but as yet you could not revamp your police force or strengthen the intelligence service. As I said, people have been killed but nowhere police is found; nobody is caught in Punjab or in Delhi: nobody is caught. You should strengthen your intelligence force, your police force. Merely by giving extraordinary powers to tribunals, how can you fight terrorism? You are approaching subject in a reverse order, and not from the correct side and that is why, because of this wrong handling, or mishandling, the situation is deteriorating and worsening day by day and it is going beyond control.

Now only this. There is another aspect of it. It is a direct encroach-

State ment upon the powers of the Governments. I have gone through your reply in the Lok Sabha since it was debated there, and you replied at length. Still I could not convince The police is on the State myself. List. Now you are creating a set of officers Central Government special powers to act as police in the States, and the State police will have to help them. This is a direct interthe States' jurisdiction. ference in Under what provisions of the Constitution, under what entry of the Constitution, are you doing it? You said in Lok Sabha that legal expert opinion has been taken. I do not know whethere ultimately this Act will stand before the court of law; but that is a different thing. So far as we have studied it and so far as we have consulted legal experts, the expert legal opinion given to us is that it is a direct interference in the affairs of the States, encroachment on the jurisdiction of the States. If there is ternorism in a State, it is for their police force to handle. If a State asks for CRPF or army, you have to send it to help them but you cannot empower a special class of Central Government officers with powers of police to investigate or even to arrest. it not a parallel police force you are creating in the State putting it above the State police? Have you consulted the State Governments? In India, a number rof States are governed by non-Congress-I parties. Have consulted them? You have not consulted the States, and without conanybody, you are doing it. You do not care for them and do not care to take their opinion, whether they would like this or not.

Then about article 22, even through a photograph, identification is to be made of a terrorist. This is much. Everybody is prepared fight terrorists no sane person will sav that terrorists should not fought, and nobody would compromise on this issue. But here, in the name of fighting terrorism, the administration is being vested with extra[Shri Sukomal Sen]

ordinary powers, powers which are subject to misuse and abuse, and these things cannot be allowed. So, we find that these amendments that you have brought in this Bill are too draconian and I cannot support it.

Another point is, the hon. Minister said that they have the political will. In his introductory statement, hon. Minister said that the Government have the political will to fight terrorism. Mr. Chidambaram. Act was passed in 1985. Eighteen months elapsed before rules framed. If you had the political will to fight terrorism, if your administration was efficient, capable and determined to fight terrorism, did you take eighteen months frame the rules? What is your answer? You have no answer. I want to say is that with this method of handling, the Punjab situaion cannot be tackled. President's Rule has further worsened the situation. missal of the Barnala Government has been the gravest of bunglings by the Central Government during this period in respect of Punjab.

Therefore, Sir, I would say, withdraw this Bill. Enough powers are there. Enough legislations are there. The CPC is there. So many Acts are there. You are equipped with all the powers. Use them. Fight the terrorists. Take the people Rouse public opinion. confidence. Rouse popular initiative and instal a Government representative End President's Rule. Allow who are the representatives of people to rule that State.

Sir, about the Rajiv-Longowal accord, perhaps, it has gone under the grave. So many things are said. Everybody is jubilated. What is the position of the accord now? Everybody has forgotten it.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Mr. Sukomal Sen, you are now bringing in a new

point. You must conclude now. You have taken more than twenty-five minutes.

SHRI SUKOMAL SEN: I am concluding. If you want to bring peace in Punjab, you have to implement the Punjab accord, the Rajiv-Longowal accord in all sincerity. If you handle the situation in this manner, you will create more problems in Punjab. You will not be able to solve the Punjab imbroglio in this way. You are mishandling the situation. Your handling of the situation has led to further deterioration and worsening of the situation.

श्री दरबारा सिंह (पंजाब) : वाइस चैयरमैन साहब, मैंने अपने अपोजीशन के दोस्तों की कुछ स्पीचें सूनी। उनको सुनकर मुझे ऐसा जान पड़ता है कि जो सिच्येशन पंजाब में इस वक्त है उसको समझकर नहीं बर्टिक तथ्यों को ऋपनी तरह से यहां पेश किया जा रहा है। मैं ग्रापसे अर्ज करना चाहता हैं. कि इसकी जरूरत क्यों पड़ी। मैं, ये दोनों जो श्रमेंडमैंट हैं उनकी हिमायत करने के लिये खडा हम्रा हं। इसकी वजह है। नैसेसिटी हो गई थी ग्रीर यह इसलिये कि पिछला इंतजाम जिस ढंग से चल रहा था उस में कुछ लपोल्स थे। उनको दुरुस्त करने के लिये ... यह स्टैप लिया गया है। यहां स्रकार्ड के बारे में कहा गया कि दिन बदल दिये गये हैं। पहले बिल में जहां सेक्युरिटी की बात है वहां कुछ दिन, कुछ वक्त मुकर्रर था ग्रीर उस वक्त को बदला है ताकि अच्छी तरह से उसका जांच हो जाय, इससे ज्यादा कुछ नहीं है। इसलिय इस स्नकार्ड के बारे में बार-बार कहना ठीक नहीं है । मैं यह कहता हूं कि जो श्रकार्ड हुआ तो वह बहुत गुड फेथ में किया गया । इसको इष्टलीमेंट करने में सरकार ने अपनी श्रोर से पूरी कोशिश की। म कहना चाहता हं कि इस पर ग्रमल क्यों नहीं हुआ, किसने नहीं किया ? जो पानी का फैसला किया गया था, वह फैसला उन्होंने नहीं माना । उन्होंने कहा कि चंडीगढ़ दे दो लेकिन उसके बदले में जो जमीन देनी थी उसको हरियाणा को देने की बात नहीं मानी। कौनसी बात है जो उन्होंने मानी हो। फिर यह कहना कि उसको हिन्द्स्तान की सरकार ने नहीं किया

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है गलत बात है। यहां पर इसको इस तरह से पेश करने से कोई फायदा नहीं होगा। हम यह चाहते हैं कि किस तरह से टैरोरिज्म खत्म हो श्रीर यह टैरोरिज्म जो है यह हमारे पूरे देश में न फैले और इसका दूसरे मुल्क फायदा न उठायें। इसके जिये हम री कोशिश है स्रीर इसी कोशिश में ये स्टेप लिये गये हैं। मैं यह पूछतः चाहता हूं कि कहां से यह बात चली। क्या यह सच नहीं है कि मुक्तसर में जो इतना बड़ा हादसा हुम्रा तो वहां सरकार कन्डोलेंस करने के लिये गई थी। जिन लोगों ने भारा, इन्नोसेंट को जीवा किया, जिनको सिल्ट किया, जिनके सीने पर गोली चलाई है, वे जाकर घरों में मार जाते हैं नागरिकों को मार जते हैं तो उसके लिए इकटठा कर के कहते हैं कि ज्यादती हुई है। मैं यह कहता हुं क्या उन लोगों से ज्यादती नहीं हुई जिनके परिवार के सारे के सारे मैंम्बर मारे गये, कत्ल कर दिये गये हैं, घर बैठे उनको निशाना बना दिया गया ग्रीर इसको कहने वाला कोई नहीं है। ग्रमी परसों मल्होत्रा जी को बरतरे बाजार गोली मार कर भाग गये। मैं यह पूछशाहंक्या सीव्यीवमाईव के **ग्रा**दमी नहीं मारे गये, उनके मारे गये हैं काम करने व ले गये हैं कांग्रेस व ले मारे गये हैं, बी०जे०पी के प्रादमी मारे गये हैं, पंजब में किस पार्टी के ब्रादमी नहीं मारे गये हैं? दिल्ली में भी मारे गये हैं। मैं स री पार्टियों को इसलिए कहता हूं कि यह सोवें और ग्रगर वो सिर्फ अपोजी गत करने के लिए कहेंगे तो मैं समझता हूं कि स्नाग्पंत ब की स्थिति को सही तौर पर समझ कर उन्नके लिए कोई आउटलेट कौन से नहीं देरहे हैं। वहां पंज ब में हादसात नहीं हुए हैं अनुतसर में नहीं हुआ, जलंबर में नहीं हुत्रा या किसी ग्रीर जगह नहीं हुन्ना सारी जगहों पर हत्दते हुए हैं । मैं यह कहता हं कीत उनकी मदद करता रहा है ? मैं इत बात पर कोई तल ख़बात में नहीं पड़ना चाहुता हूं। पार्टियोंमें क्या कुछ नहीं हुमा ? कांग्रेस को एक तरफ कर के सब लोगों ने एक मृप को मदद की है और उनको कहा कि ऐसे चलता च हिये, कांग्रेस के खिलाफ कहते रहे हैं। मैं भी वहां गया था हमने कहा था कि प्रोब्लम का हल यह है उत हल के खिल फ सब ने भ्रावाज दी भीर भ्राज यह कहते हैं कि श्रकाई जो है मैं समझता हूं गुड़-सेंस में

ले कर कहना चाहिये कि केंद्रीय सरकार ने ठीक किया है लेकिन वो इसके मुताबिक चले नहीं। यह हमारी जिम्मेदारी नहीं है। यह सूबा तक्सीम हम्रा है वो कहते हैं कि पंजाब को चण्डीगढ़ मिलना च हिये। चण्डीगढ़ की जो प्रापर्टी थी वह युन इटेड पंज ब की कैपिटल बन या गया था अगर उस कै पिटन को एक फरीक को देना है तो दूसरे फ़रीक को उसके एवज में कुछ न कुछ देना पड़ेगा जमीन देनी पड़ेगी। पानी का भी सवाल है। सरकार को पूरे हिन्दुस्तान के स्तर पर तमाम राज्यों को पानी का बंटवारा बराबर करना पडेगा क्योंकि पानी किसी के जेब का नहीं है यह रिसोर्सेज जो हैं यह नेच्रल रिसोर्सेज हैं। जहां पानी की जरूरत है वहां पानी जाना च हिये ग्रीर उसका इनिवटेबल डिस्ट्रीन्युणन होना च हिये। मैं तो सारे हिन्दुस्तान के लिए कहता है। यह गलत बात है कि पहले क्योंकि यह एक रेपेरियन स्टेट थी जब वह ग्लाम थे ग्रब रेपेरियन स्टेट हट गई ग्रब वो पंजाब के दरिया बन गये हैं। आप दिल खोल कर के बात करो ग्राप बहुत सीमित रूप में बात कहते हैं, थोडी सी जगह पर बैठ कर कहते हैं ग्रपना दिल बड़ा कर के बात करनी चाहिये। यह हिन्दुस्तान का मामला है यह अकेले पंजाब का मजला नहीं है। यह मे इसलिए कह रहा हूं इस जगह पर हम सब लागों को सहा पुभति करनी चाहिये उनके साथ जो शहीद हो गये हैं जी मारे गये हैं। उनकी सरज्ञार ने भी मदद है, लोगों ने भी मदद की है, सब कुछ हुम्रा है। मैं अमझ आहं कि इस समस्या का पानिटिहल हल चाहिये लेकिल इपका पोलिटिकल हल कैसे होगा, जब टैरिंग्जिम पूरी तौरपर डीज िया जाएगा उसको डील करने के लिए यह प्रबंध किया इक्लिए क्यों ग्राप एसी बार्ते करते हैं? मैं कहता हं यह बार्ते हुई हैं। टे िज्म कर्ब हो जाएगा तो हम सोव सर्केंगे, नार्मल स्थिति चलेगी तो बात म्रागे बढ़ेगी। मुझे म्राशा है कि पोलिटिकल तौरपर हल कर सकेगे। श्रब यह कहना कि उसको हटा दिया हटा दिया पेरेलल थः, फला को सरकार बन गई थो उन दिनों में। जिता ह दसे हुए हैं उस में यह हुआ

[श्रः दरबारा सिह]

एह श्रादमी जो टरिस्स से मिले हुए थे या टेररिस्ट्तक तरफ ते अल हुए किसा न किसी का त्पारेशन में घुले हुए थे उन लागां ने उन लागों का पुलिस में दांखिलं करवाया दू । र जगहीं पर लगवाया जो लाग टरिस्स से ताल्लु रखते थे या उस किस्म के थे या उस अटेगरी में जाने वाले थे। ग्रगर एसे हाङ्गत पैदा किये जाए स्टेटस में गर्वमेंट होते हुए भ एक पेरेलल गवर्नमेंट टेरिस्टस बनालें तो उसका इन्तजाम करना किस का फर्ज था। वह हिन्दुस्तान की सरकार की जिम्मेदारी है इसलिए इसी हिन्द्रस्तान की सरकार ने वाजिब तौर पर वहां प्रेजाडेंट रूल लगाया। यह कहना कि उसस ज्यादा हादसे हुए हैं सवाल यह है कि हादसे हुए हैं लेकिन लोगों को कानफिडेंस यह जरूर हुस्रा है प्रजीडेंट रूल में । ग्रीर उन्होंने पूरे तौरपर उनका मुकाबला किया। इस लिए कुछ लाग यह बहु है हैं कि फीक इन्काइटर्स हो हि हैं। मुझे पता है कि मेरे वका में भी बहुते थे कि फोक इन्काउंटर हो रहे हैं। मैं आज चैलेंज करता हूं कोई फेक इन्हाउंटर्स उस वक्त के दिखा दे। ग्राप।जीशन इस लिहाज सं ग्रटै; करे कि वहां फैक इन्काउंटर्स हो रहे हैं इसलिए ताकत नहीं देनी चहिए, मै यह वहता हं कि कौन से वाक्यात नहीं हुए? क्या जुड़ीशियर के आदिमियों को वत्ल नहीं किया गया। वे दफ्तर में बैठे हुए थे उनके सीने पर गोली चलाई, जड शियल स्रादमी को मारा गया है, जो जज या उसको मारा गया जो म्रादमी जाता है गवाही देने के लिए उसको रास्ते में वत्ल करदिया जाता है उसके सीने पर गोली चला दी जाती है कि विष्टनेस कैंसे दे रहे हो अपमृतसर की अपदालात में यह हुम्रा? यह सब कुछ होताहै।यह होते हुए भी समझें शियह जी आरपेक्ट लाया गया है कि एस०पी० के सामने **ग्र**पना कोई कन्फोशनल स्टटमेंट देता है तो उसकी मंजूर नहीं दिया जाये तो फिर किसको मंजूर वियाजाये। अप्रगर वह कहते हैं कि मेंने

किया है व नीचे कन्फशनल स्टटमट दे रहे हैं कर रहे हैं कि फलां जगह से जाकर निकल ला ग्राल हा रखा हुग्राहै का ग्रानलका चाना नहीं पाहिस्तान से नहीं आरहा है, अमेरिका सं नहीं दिये जा है हैं ? साफिस्टाकेटड वायन्त पारिस्तान से क्या रहे हैं किसी न किसी शक्ल में, यही नहीं कि इसी बार्डर है से म्रा एहे हैं, बार्डर अकर भी हैं वहां से किसा न किसी तरह से ये ब्रा के हैं तो उसका मतलब समानना चाहिए कि वे जिसके घर से नि∓ले हैं वि_{रु} उसको जखीरा बनाकर लागों का डिन्ट्रिंब्यूट करता है मारने के लिए, आया उसको लाइफ इम्प्रिसनमेंट नहीं होता चारिए या क्या 5 साल की सजा कम से कम नहीं होनी चाहिए, क्या उन पर जुर्मीना नहीं होना चाहिए । यहां बात कह देना ग्रासान है। क्राज जिसके सीने पर गाला लगी है जिसके बेटे के सीने पर गोलों लगी है उसकी मां से पूछी कि तुम्हारी हालत कैसी है? यहां कहने स फायदा नहीं है। इसलिए मैं कहताहं कि स्नाप उस मांकाख्याल रखें जिसर्ग बेटा वत्ल कर दिया गरा है क्रीर खुन पड़ो है, उसकों मारकर चले गये हैं, पुलिस ग्रयना पूरा जार लगा रही है, उसको पकड़ने की कोशिश केर रही है, कई पकड़ें भी गये हैं, इन्काउंटर्भ हुए हैं। सब हुछ हाता है। पकड़ने के लिए स्राति हैं। तो वे गोली चल ते हैं फिर पुलिसवाले किसी सेवा समिति के सदस्य नहीं हैं जोखड़े रहें, वे भी गोली चलते हैं। मुक बले में मरते हैं तो मरें क्योंकि जो टेरोरिस्ट्स हैं वे कहते हैं खालिस्तान लेना है। भ्राप समझ लीजिए ग्राप खालिस्तान के लिए रास्ता बहाल करना च हते हैं तो दोनों बिलों के सरे पहलुग्रों पर मुखालफत कीजिए। धगर धाप चाहते हैं कि इस चीज की रोकथाम हो ,श्रगर चाहते हिंदुस्तान का यह मजबूत टुकड़ा हिंदुस्तान का हिस्सा रहे तो ल जिमी तीर पर हमें ये चीजें लेनी पहेंगी। यह कहा गया यहां कि कोई चलेगा, जलसा होग। कोई जलूस होगा, मैं तो कहता

हूं कि सारी पार्टियां आयें चलें, छाती निकालकर हमें चलना च हिए, लोगों तक जाना चाहिए। सरकार जो काम करती है वह एडिमिनिस्ट्रेटिय तौर पर करती है। ग्राज पोलिटिकल पार्टियां इकट्ठा होकर नहीं चल सकती हैं ? मैं इनकी सिफारिश करता हूं कि सी०पी०ग्राई ''एम'' हेड ग्रप, चेस्ट ग्राऊट करके वहां गयी बाद में उनके जो लोग हैं दोस्त हैं वर्कर्स हैं मारे गये। लेकिन सबको निकलना चाहिए, किसी को बुजदिजी का काम नहीं करना चाहिए। हम चलने के लिए तैयार हैं ग्राइये चलें। यहां हो क्या रहा है, यह कहने से काम नहीं चलेगा। इसलिए मैं कहता हूं कि यह डेमोत्रेसी तो हर कोई चाहता है, कौन नहीं च हता कि वहां इंस्टाल हो ऐसी सरकार जो चला सके। हैं किसी की मेजारिटो, न बरनाला के पास है, न बादल के पास है ग्रीर उन्होंने जितने काम किये उन्हीं के कारण ग्रन्दर बैठे हैं, उन्होंने सेडीशन के काम नहीं किये, श्राया उसको भूल गये हैं, अखब रों में जो पढ़ते रहे हैं, इनको कुछ उन्होंने नहीं कहा। सरकार बनी बरनाला जीकी 703 म्रादमी छोड़ दिये गये। एक रिटायर्ड जज था इसको कहा गया कि इनके कागज देखो। रिटायर्ड जज **भा**कर बैठे। मुझे बता दो कि एक-एक कागज नहीं देखना चाहिए ? कह दिया कि लंप सम में छोड़ दो सबको प्रौर छोड़े ग्रौर वे जाकर टेरोरिस्ट्स के साथ मिल कर आज वही काम कर रहे हैं जो टेरोरिस्ट्स पहले करते थे । मैं इस हक में हूं कि रिब्यू होना चाहिए उनका जो कि अन्दर हैं लेकिन जो इनोसेंट हैं उनको निकालो लेकिन जिन्होंने 10-10, 12-12 खून किये हुए हैं, लोगों के करल किये हुए हैं श्राया उनको छोड़कर अ। पंचाहते हैं कि फिर वही काम शुरु कर दें जिसके कारण वे पकड़े गये थे । इसलिए प्लिस के लिए यह कहना कि इनका कोई मंजूर नहीं हो। ग्राप मुझे बता दो कोई ग्रादमी तैयार है विटनेस देने के लिए यह कहने के लिए कि मैं गवाही देने के लिए तैयार हूं कि मेरे सामने उस ख्रादमी को उसने गोज़ी लगायी हैं। पहले ही उसकी छाती पर एक गोली लगती है, उसको भी ठंडा कर दिया जाता है। तो इसलिए मैं समझता हूं कि हमारी गवर्नमेंट बहुत मजबूत होनी चाहिए, ज्यादा इस पर निगरानी च हिए, लेकिन दूसरी स्टेट्स को भी चाहिए, गुजरात को भी चाहिए—हमें इस तरह से निगाह रखनी च हिए कि सारी जगह से कहीं न कहीं से कि धकेल करके कोई न कोई चीज इधर-उधर पहुंचती है।

मैं उन देशों का नाम नहीं लेना चाहता हूं दूसरों का, क्योंकि पतिस्तान तो सीधा लगा हुम्रा है। वहां हम गये उस ग्रेट पर्सनेलिटी को छोड़ने के लिए, तो जो "जंग" का नुम इंदा है, वह हमें पूछने लगा कि हम पर शक क्यों किया जा रहा है कि हम टेरोरिस्ट्स को ट्रेन करके भेजते हैं?

मैंने कहा कि हमें तो शक नहीं, हमें तो यकीन है, लेकिन अगर आप शक समझते हैं, तो इस शक को दूर कीजिए। कहते हैं कि हमारे प्रेजीडेंट कई दफा गये हैं और उन्होंने जाकर कहा है। मैंने कहा नहीं, उसके बाद दूसरी तरफ दुगने आदमी और हिथार भेजने की की शिश की है और बीस दुकानें जो खोली हैं इस बार्डर के साथ असले की, वह किसकें जिये हैं? वहां कोई खेतीबाड़ी के लिए, वह असला किस बात के लिए है, मुझे बताइये? वह चूप कर गया।

मैंने कहा कि इसी ब्रादमी के खिलाफ जिसकी हम छोड़ने ब्राए हैं, ब्राप हमारे खिलाफ कहेंगे जब हम चले जायेंगे ब्रीर वही हुआ कि गवर्नमेंट ब्राफ इंडिया जो है, वह इसका फायदा उठाना चाहती है। एक निहायत ही ग्रेट वारियर अपफ इंडिपेडेंस, महास्मा गांधी के बाद दूसरा नाम जो ब्राता है, वह सरहदी गांधी

[श्री दरबारा सिह]

का ही नाम ग्राता है, जिसने ग्रपने जंगजू तबके को तबदील किया इस बात के लिए कि ग्रमन तशददत के रास्ते परचल कर मुल्क श्राजादी हासिल की जाए। उसकी हमने तो यहां देखभाल की है ताकि वह जिंद। रहे भ्राईन्दा के वह शमा है जो जलतो रहे—हम चाहते है कि हिंदुस्तान की ग्राजादी के बाद वह एक बहुत बड़ी पर्सनेजिटी है, जो जिंदा रहे काफी अरसे के लिए। उसके लिए हम दुआ मांगते हैं। वह दुमा भी नहीं दे सकते है। मैं इसलिए कहता हं कि वह दगः देते हैं दुमा की जगह।

इसलिए मैं कहता हूं कि जितना आप इस बात पर कहते जायेंगे कि इसमें यह लूपहोल हैं—-पर आप लूपहोल दूर करने की कोशिश नहीं करते और फिर आप यह भी कहते हैं कि ऐसे नहीं करना चाहिए, कोई पाजिटिव पार्ट नहीं लेते।

मैंने एक सज्जन से बात की थी। मैंने कहा कि ग्राप सवाल तो उठाते हैं, मुझे जरा यह बतादी कि करना क्या च हिए ? मैं समझता हूं कि यह बहुत एबल मिनिस्टर हैं। मैं इनको मर्ज करना चाहता हूं कि श्राप एस०पी० के सःय भोग्रगर कुछ ग्रीर भ्रपने इब्ब्ज में कर सकते हैं जिससे कि पूरी पाबंदो हो ज.ए, जिसमें ठीक तौर पर सारी जांच हो, वह ग्रगर लगा दें, तो कोई बुरी बात नहीं है। रूल्ज में यह कितो-किसी जगह पर हो सकता है। हम नहीं चाहते हैं कि किसी इनसान को पकड़ कर इस ढंग से उसे टेरोरिस्ट बनाया जाए। हम चाहते हैं कि वह टेरोरिस्ट जो मतलब है, उसको पकड़ कर--में कहुता हूं कि बिजकृत भित्रतत्वी काम करना होगा इस बात के लिए ग्रार ग्राप चाहते हैं

यहां पर हहा गग्राकि बाहर भी ऐसी चीत्रें हो रही हैं, यह उसी के रीएक्गंत हैं। ग्राज काटेरोरिस्ट क्या

कि हिंदुस्तान वाकई बच जाए।

चाहता है जो किमटेड है? वह यह कहता है कि यहां से दूसरी कम्युनिटी वालों को ग्रौर वहां से लोगों को भगायें, इस तःह से जो बैंकलैस श्रौर रीएक्शंस जो हैं, वह तो चाहते हैं। ग्रगर ग्राप यह चाहते हैं कि वहां कुछ न किया जाए, तो उनके जो इरादे हैं, वह ग्राप पूरा करने के लिए पूरी कोशिश कर रहे हैं।

में यह कहत। हूं कि ग्राप इस पर बहुत सीरियसली ध्यान दीजिए। न लेबर पर इसका ग्रसर पड़ने वाला है, ना किसी डेमांसट्रेशन पर जो सरकार के खिलाफ है उस पर, हां भ्रगर वह इँट-पत्थर चला कर श्रीर गोला-बंदूक चला कर किसी की मारेगा तो लाजमी तौर पर यह टेरोरिस्टज एक्टि-विटीज में कहीं ग्रा सकता है। लेकिन यह नहीं है कि कोई अपने तौर पर अपने डेमोक्रेटिक सेट अप में अपनी कोई बात कहना चाहता है, उसको रोकने के लिए गवर्नमेंट की कोई किसी तरह की गुंजाइश इसमें नहीं रखी हुई है। तो मैं यह अर्ज करना चाहता हूं कि यह डिस्टिंगुइश करके चःहिए ग्रौर इस बात का इंतजार नहीं करना चाहिए कि चूंकि वहां की जो श्रदालत है पंजाब की, उसने इसको खत्म कर दिया है, रिजैक्ट कर दिया है इन्होंने भ्रपील की है, उसमें उनको इजाजत दी गई है ग्रागे बात चलाने की, तो भ्राप इंतजार करते रहें स्रीर वह हमें मारते रहें वहां, इस बात के लिए कहां तक ग्राप जायेंगे? क्या करते हैं, ग्रदालत क्या करती है, सुप्रीम कोर्ट क्या करती है -- वी शैल हैं रु लुक ग्राफटर दैट—वह सरकार का काम है और अदालत क्या काम करती है--तो यहां 14 (ए) पर बहुत कुछ कहा गया है । मैं समझता हूं हमारे माननीय सदस्य श्री वाजपेयी जी बहुत अच्छे ढंग से बोलते हैं। कभी इनके पास एक भी वाशंट हो तो वह उसका एक ऐसा अलंकार बांधेगे कि जिसका कोई आधार नहीं। लेकिन मैं यह

कहुना चाहता हूं कि यह कहना कि दो-दो,

चार-चार, पाच-पांच दिन आगे करने से अगर आपर्का पार्टी को या विसी को नुकसान होता हो तो बता दीजिए। उसमें तो उसकी सैटिस्फैनशन के लिए है कि सरकार कुछ दिन ग्रौर इंढाकर तौर पर ग्रपना केस पेश कर यह बात है। स्राप इस बात पर इत्तफाक करते होगे कि कोई भी जो टैरोरिस्ट है, मैं भ्रापका बताना चाहता हूं, सरकार को तो बहुत क ए मालूम है, हमें कुछ थोड़ा सा माल्म है कि वह जो टैर रिस्ट पकड़ा जाता है, वह बोलता है भ्रौर वह क्या-क्या बोलता है ? वह कहता है कि फलांसे मैंने हथियार लिए, फलां को मारा, को इसलिए मारा है, वहां से पैसा लूटने गए थे, वहां हमारा शेयर ५इ। थः, सारी चीजें बताता है। फ्राप कहते हैं कि वह ज बताता है हम उसका उसको इस ढ़ंग से मुद्रावजा न दें कि उसको जेल में डाला जाए । सिर्फ इसी बिनाह पर, भ्राप इस बहाने से कहें कि यह किसी इन्नोसेंट पर लागू न किया जाए तो ये सारे ही ग्राप एक सलेट में से साफ करना चाहते हैं श्राप सब चीज को साफ करना चाहते हैं तो यह बात ग्रापको हुईों इरनी चाहिए । मैं यह कहना चाहता हूं कि यह अकेली बात ही नहीं है बाइस चैयरमैन साहब में इससे जोड़ता नहीं इस बात के लेकिन यह बात गलत है. म्राज जितने सवाल बाहर की सरकारें उठा रही हैं उनका परपज उनके सामने यह है कि कुछ बात बने या निकले या एक लटकती हुई तलवार जो है वह इस सरकार पर है। वह इस बात के लिए लगातार के शिश में है ग्रीर कहां तक कामयाब होते हैं वह देखेंगे । लेकिन सवाल यह है कि भ्राज भी ग्रापने देखा कि कितनी हमारी डिवलप-मेंट है ग्रौर हम डिवलपमेंट की तरफ जो रहे हैं। पंजाब में पर कपिटा इन्कम सब से ज्यादा थी । मैं यह कहता हूं कि ग्राप हम रेडेमें केटिक सेट ग्रंप को देखिए जिस वन्त में पंजीब का चीफ मिनस्टर था, यह जो बिजली है ग्राज जिसकी वजह से बावजूद सूखे के ग्रगर पंजाब में कोई पैदावार हो रही है तो वह इसलिए कि वहां पर रोपड़ का थर्मल प्लांट तीन साल में खड़ा कर दिया, गरीब वर्कर्ज को पैसा

सबसे ज्यादा दिया गया ताकि काम जल्दी पूरा हो । लेकिन पिछर्ला सरकार ने जिसका नाम बरनाला सरकार कहते हैं क्या एक मैगावाट भी बिजली उन्होंने पैदा की है। यह बात कड़बी तो है। उनकी तवज्जह डिवैलपमेंट की तरफ थी ही नहीं। एम्प्लायमेंट किन-किन लोगों की हुई मैं उस पर नहीं जाना चाहता । पूलिस में एम्पलायमेंट विन लोगों की हुई है ? (व्यवधान) भ्रापने बोलना है तो बाद में बाल लेना । मैं यह म्रर्ज करना चाहता हं कि: यह नहीं कि: जो एक प्रीफार्मा तेय किया गया है उसमें यह लिखा गया है कि कौन किस जगह से उजड़कर भ्राया है हमने उसको देना है, नौकरी भी उसको देनी है, हाउस भी उसको देना है ग्रौर सारे जो लोज हैं सापट लोज जो भी उनको देने हैं । लेकिन जो गरीब वहां से उजड़ा है ग्रौर जिनको टैरोरिस्ट ने उजाडा है श्रौर वह दूसरे सूबों में निकले हैं उनके लिए उस सरकार ने एक कदम भी उठाया हो तो कह दें ? कहते हैं कि वह बहत श्रच्छी सरकार थी। वह सरकार थीया वह एक पार्टी का प्रोग्राम लेकर टैरोरिजम को ज्यादा मज्बत करने के लिए वजुहात पैदा कर रही थी ? मैं यह कहता हं कि ऐसे कहने से कोई फायदा नहीं होगा। फैक्चयुल चीज पर जाएं श्रीर मैं यह चाहता हं कि वहां इकोनोमिक प्रोगमज ज्यादा हों, लोगों को युथ को एम्प्लायमेंट दीजिए ।लेकिन यह तभी हो सकता है जबकि टैरोरिजम खत्म हो । डांगे एक बहुत मशहर सी त्पी द्वाई के लीडर हैं, उनका पढ़ा यहां एक दोस्त ने और सारा पढ़ने से पता चला कि उन्होने कहा कि जिंदनी देर तक टैरोरिजम खन्म न्हीं होता उतनी देर तक कोई भी पोलिटीकल चीज हो नहीं सकती। बात ठीक है। ग्राप उसको हटायेंगे तो हम किस से बात करेंगे ? कौन किस-किस वास्ते कौन सी डमोक्रसी बना दें। श्रप चाहते हैं, यहां बैठ हुए कि डमो-कटिक सट श्राप में जिसकी सब से कम तादाद है उसकी सरकार बना दी जाए भ्रीर जब हम यहां कहते हैं कम्यूनिलज्म पर बोलते हुए लोगों से कहा, हमें विसी एसी पार्टी से ताल्लुकात नहीं होना चाहिए, जो कम्युनलिज्म है। इस कम्युनलिज्म के

[श्रः दरगरा निह]

खिलाभ हम सब को मिलकर लड़ना चाहिए। ग्राप कम्युनिस्ट पार्टी के साथ हमारा जोड़ कराना चाहते हैं, उसके लिये हम कतई तैयार नहीं हैं। इसलिये मैं कहता हूं कि जब यह बात है, तो फिर रास्ता यह नहीं निकल सकता कि एक सरकार अच्छी थी, हमें पता चला है कि कितनी भ्रच्छी थी। बहुत कुछ कह सकता हं उसके बारे में, कौन से मिनिस्टर हैं, जिनको वहां पकड़ा गया, उनसे लाखों रुपया निकला है, वह कहां से निकला है, कहां से लिया उसने ? कितनी करप्शन नहीं हुई वहां ग्रौर वह उसके वजोरों ने की थी, श्रौर तो किसी ने नहीं की ? ग्राप उसकी डिस-श्रोन नहीं कर सकत । जिस श्रादमी ने एक नेक फाम किया था, उसका टिकिट भी निकला है। ठीक है, मैं उससे इख्त-लाफ कर सकता हूं। एक भने आदमी ने कुछ काम करने की कोशिश की श्रौर उसका सारा ही किया - कराया खारिज फरने के लिये, खतम करने के लिये कुछ पिछती सरकार ने, जो उसके जाम पर बनी थी, उसने किया है ।

महोदय, बहुत कुछ कह सकता हूं, उसके बारे में। स्राप्त मत छेड़िये कि डेमोक्रेरिक सरकार थी। वह डेमोक्रेटिक सरकार नहीं थी, बल्कि एक पार्टी-प्रुप की सरणार थी। जो यह चाहते थे कि कम्यनिजिन को कायम करते हुए हम कितना सरकार से उत्तर उठा कर ग्रानी पोजीशन में रह सकते हैं। यह उनका आइंडिया था । कभी उनका ग्राइंडिया यह नहीं हुप्रा कि हम इस स्टेंट को यागे बढ़ा सकें और टेरारिज्म का मुकाबला कर सत्ते। उन्होंने टेरारिज्म का मुकाबला नहीं किया । उसको सबिमट किया है श्रौर हम उस सबमिशन को मानने के लिये तैयार नहीं हैं। इसलिये उस सरकार को हटा कर केन्द्र सरकार ने अपनी जिम्मेवारी ली है ग्रौर उसको निभाने के लिये वहां एक डी०जी,पी० श्रौर गर्वनर ठीक तौर पर अपना काम करने के लिये लगे हुए हैं। ठीक है, कई बोगों को शिकायत होगी कि वह मानते

नहीं हैं। मैं समझता हूं कि भ्रगर कोई ठीक बात है तो उस बात को मानना चाहिये, लेकिन सिफारिशात् वह नहीं मानते, उसके खिलाफ भी जा सकते हैं, वहुत से लोग। मैं यह कहता हं कि यदि ब्रानेस्टली किसी चीज की करना चाहते हैं तो उनकी मदद करने के बनाय यहां हरेसमेंट होत है। मैं समझता हुं कि पुलिस को डीमोरेलाइज किया गया है, हमारी तरफ से, सबक तरफ से डोमोरेलाइज किया गया है। उसकी मोरेल को पूरा करने के लिये यहां ऐसा किया है कि एक पी के सामने भी बयान दे दे, बयान देकर कोर्ट चला जाता है और यह मोता हो या एसमा हो, इसमें कीई फर्क नहीं है। अगर कोई श्रादमी 10 श्रादमी को मारने के बाद पकड़ा जाता है तो उसके लिये हम-दर्दी पैदा करने के लिये हम यहां नहीं ग्राये हैं। इसलिये मैं कहता ह कि इस कइम को मजबूती के साथ ग्रागे उठाना चाहिये और जी सरकार कहती है, अगर उसमें कोई लूप-होल्स हैं, उसको **ग्राप सबस्टेंसियल कर सकते हैं कि** यहां खराबी है। ,बजाय इसके कि ग्राप इसको अपोज करें, आप अपने कोई बज्हात बयान करें ग्रौर कहे कि दिस इज दी राइट कोर्प, ग्राप कंकरीट परपोजल दें। उनके निये तो गुंजाइश है। लेकिन इस चीज के लिये गुंजाइश कहां म्रा गई कि यह जिल्कुल दफा कर दो, इसको खतम कर दो, इसको जरूरत नहीं है। किस बात की जरूरत है, वह म्राप हमें बता दें। इसकी जरूरत नहीं है कि स्ट्रोंग एक्शन लेना चाहिये।

एक बहुत ग्रन्छी बात कहें, बाजपेयी साहब ने कि हमें डटकर मुकाबला करना चाहिये, इस टेरोरिज्म का । इस बात में मैं उनके साथ हूं कि हमें मजबूती से कदम उठाने चाहियें। बाजपेयी साहब, इसी वजह से इन्होंने यह बिल यहां लाया है, ताकि हम मजबूती से उसका मुकाबला कर सकें ग्रौर टेरारिज्म को खत्म कर सकें।

इन भ्रलकाज के साथ शुक्रिया।

SHRI V. RAMANATHAN (Tamil Nadu): Mr. Vice-Chairman, thank you for giving me this opportunity to speak a few words on this subject. The Minister has stated in the Statement of Objects and Reasons that the National Security (Amendment) Bill 1987 is being introduced. although entire State the Punjab and the whole of the Union Terri'ory of Chandigarh had been declared as "disturbed areas" under the relevant Disturbed Areas Act, there had been no improvement in the effective prevention of these activities. That is why, Sir, he has brought forward this amending Bill to give effective implementation and bringing the areas under some control. Anyway, Sir, it is a highly essential Bill. The activities of the extremists are increasing day by day. They are threatening the national security. Every day killings are going on. The menace of terrorism is spreading from one State to another State. There are press reports that they are getting helicopters and other improved weapons to strengthen their hands. Under these circumstances, it is very essential to take all necessary steps to take action to cotnrol the si'uation in Punjab. Even among the general public and the officials, who are bound to help the Government to suppress the terroris's acts, out of fear, no one is coming forward to help the Governmachinery to suppress these terrorist activities. Under these circumstances, it is highly essential that the Government must come forward and they must have all weapons in their hands to control these terrorist activities. Otherwise, it will spread throughout the country. It may not remain confined to Punjab but it may go round all over the country and may spread throughout and create a lot of problems to the nation and will threaten the security and the integrity of this nation. I agree, this is not only a problem of Punjah hut it is a national problem, spreading from one State to the other. If it is allowed to grow, people will begin to think that through violence, they can achieve

anything and for every demand, they will take arms against the Government thereby threatening the Government to achieve their objective. Therefore, it is highly essential to curb these terrorists activities. But I want to impress upon the Government that by giving more legal arms to the police, the problem of terrorism will not be solved. A few years before, it was thought that this problem of terrorism is a law and order problem and the Government thought that by police action, this problem can be settled and peace can be brought to Punjab. People can live there peacefully. But unfortunately, this problem is getting more complicated It has not remained a mere law and order problem. Now, the Government has understood that it is a political problem, and it is to be solved in a political manner. Our Government has solved so many problems of this nature. Mizoram problem was solved. Recently, the problem of Tamils in Sri Lanka was solved amicably by this Government. This problem has been solved very effectively to the satisfaction of all concerned and the entire world is appreciating it. Though a lot of problems were there and many lives have been lost but finally, our Government has been able to settle the problem in a political manner convincing all the people concerned. In the same manner, the problem of Punjab can be solved. Here, we have to act in the spririt of give and take and by adopting this method, the Government can find a political solution. By giving threats and by giving more arms to the police, this problem cannot be solved. The general public should not feel frustrated. People fighting should not go frustrated. If they begin to think 'hat once and for all, our life is doomed and they have no other alternative except to fight the Government, if the terrorists are driven to that extent, then they will not lay down their arms till the last and there will be no end to that. Do you think that at the present moment, the police is not

[Shri V. Ramanathan] `

having arms in their hands? They are having every legal arm, every weapon, every protection under law in respect of all these things. But in spite of allthese things, the police is not able to control them. The popular Government of Barnala was unable to control it. They were not able to settle the issue of controlling terrorists. For that, we have President rule. 4.00 A.M. \mathbf{T}_{he} officers police heavy there with very arms. In spite of it, as my hon. friend has pointed out, the deaths and atrocities are going higher and higher everyday Therefore this will not solve the problem. Therefore, giving more power to the police is no good. I am sorry to bring to the no ice of " House that forty years ago, throughout the coun'ry, there was the slogan "Down with Police Raj". We should not allow such a situation to repeat by providing more arms and more powers to the police.

Now, under section 14 of the National Security Act. without opinion of the Officer, a man can be kept inside for six months. The Government could in this case at least sav that the National Security Act is only for Chandigarh and Punjab; it is going to be used only for two years; the problem will be solved within two years; if it is not solved within that time, it will be extended till a particular times but what about the Terrorist and Disruptive Activities (Pre-"vention) Bill? I' applies to the whole country. It applies to all. They can say that action under this Act will be taken only against people who are indulging in such activities. But, un**fo**rtunately, the police is given all sorts of powers. Here, under section 7 of this Act, the Officers of the Central Government also can be vested with police powers. The State Government is given the sidelines. Previously they left the judiciary to the State Governmen's. Now, they are slowly encroaching upon the judicial system Furthermore, now there are so many thousands of cases pending n the Supreme

Court that no appeal is disposed of in a short time. If the designated court finds a man guilty, he can file an appeal to the Supreme Court. If a person is arrested and if he files an appeal to the Supreme Court, he cannot see the light of day for the rest of his life. That is the position. Why should you not provide for an appeal to the High Court? Are you not having faith in the High Court? should you drive people to the Supreme Court? A man from some corner of the country cannot go to Supreme Court. We do not have even Benches of the Supreme Court in other places. In this condition, if a man is rightly or wrongly arrested by a police officer and put in jail he will be doomed in jail itself.

Then about confessional statements. The hon. Minister is an able advocate. He knows very well how confessoinal sta'ements are recorded by the police. They record it in the police station itself even without seeing the accused, even without seeing the wi'nesses. They record the statement. Subsequently, they secure the wi^tnesse**s** and bring them to court to depose. convicts the accused. In The court 99.9 cases out of a hundred this is the position. I do not say you should not believe police officers. The hon. Minister may ask me whether police officers are not honest and trustworthy. I have to say, very hesitatingly, that cent per cent of them are not honest. At least to that extent I can sav. My learned friend, the honourable Minister practises in the High Court and the Supreme Court and he may not be coming across the police people at the lower level, he may not be knowing what is going on at the lower level, how the police behave—the Supreme alone knows it. I do not want to go in'o that. But no citizen can move freely if powers, as are proposed here, are given to the police authorities in regard to confession statements as well as presumption under Section 3. For identification of the accused it is provided that if a photograph is produced as evidence, that will have the same value. It is said.—

"Where a person has been declared a proclaimed offender in a terrorist case, the evidence regarding his identification by witnesses on the basis of his photograph shall have the same value as the evia test identification dence of parade."

Unfortunately such cases occur daily. With these powers in the hands of the police, no citizen can move freely without fear of the police. If a police officer takes it into his head, he can put anyone in imprisonment, he can take this law into his hand and throw any body inside the prison. The police officer can take the plea that such and such is a terrorist activity, dangerous activity, so and so is preaching secessionism, such and such is an antinational activity, and under such pretexts he can put anyone in jail. This will create a very undesirable situation and ultimately our hard-won freedom will be in jeopardy and we will be at the mercy of the police. Therefore, I plead with the honourable Minister to reconsider and review these provisions regarding confessional statements, identification etc. and amend the provisions accordingly, Thank you.

श्री विट्ठलराव माधवराव जाधव (महाराष्ट्र) : उपसभाध्यक्ष महोदय, सदन में जो राष्ट्रीय सुरक्षा संबंधी और भ्रातंकवाद संबंधी विधेयक लाये गये मैं उनका समर्थन करता हूं। जब हम इस बारे में सोचते हैं तो हमें चिता होती है। श्रभी मैं दरबारा िह साहब का भाषण सुन रहा था। पंजाब के बारे में मुझे भी कुछ जानकारी है। मैं दो दफा पंजाब गया था। एक दफा मास कांटेक्ट प्रोग्राम के संबंध में भीर दूसरी दफा पंजाब के चुनाव के संबंध में। बहुत से लोगों से उस वक्त डिसक्शन करने का, चर्चा करो का मौका मुझे मिला। उस समस्या को, उप सवाल को समझने की कोशिश की। उसके बारे में सत्यपाल डांग का ग्रार्टीकल ग्राया था वह भी मैंने पढ़ा है। जो कुछ भी देश में हो रहा है ग्रीर जो यह समस्या है यह बहुत गंभीर समस्या है। स्राप जानते हैं, सारा सदन जानता है कि 1947 में म्राजादी मिलने के बाद, 3-4 महीने बाद ही महात्मा गांधी की हत्या कर दी गयी। ग्रातंकवाद लोगों के दिल ग्रौर दिमाग से खत्म होना चाहिए। जब तक ग्रादमी के सोचने का ढंग ग्रौर सोचने का तरीका बदल नहीं जाता तब तक समाज से श्रातंक-वाद कभी खत्म नहीं हो सकता । उसके बारे में काफी लिखा गया है। मगर जब सोचते हैं कि ग्रातंकवाद क्यों ग्राता है, जब हम बड़े-बड़े शहरों में बम्बई में, दिल्ली में या कहीं और जाकर देखते हैं कि एक श्रादमी 25 मंजिला इमारत बनाता है, होटल बनाता है तो करोड़ों रुपये कमाता है ग्रौर दूसरा ग्रादमी 5 रुपये रोज भी कमा नहीं पाता उसके दिल में ग्रौर दिमाग में देव की जो चिगारी होती है उसी से भ्रातंकवाद की उत्पत्ति होती है ऐसा मैं मानता हूं। इसके बारे में काफी ग्रन्तर्राष्ट्रीय चर्चा हुई है कि ग्रातंकवाद क्यों बढ़ रहा है। जब हम देखते हैं कि जो पुंजीवादी राष्ट्र हैं, कैपेटलिस्ट्स कंटरीज हैं, ग्रमेरिका, फ्रांस, जर्मनी, ब्रिटेन या गल्फ कंटरीज हैं इन सब में ग्रातंकवाद दिखाई देता है ग्रीर जब हम साम्यवादी देशों की तरफ देखते हैं, रशिया, पोलैंड, यूगोस्लाविया, चको-स्लोवाकिया, विएतनाम, चाइना ग्रादि देश हैं इनके बारे में कभी हमने समाचार-पत्नों तक में भी नहीं पढ़ा कि वहां आतंकवाद से इतने लोग मरे। प्रश्न यह है कि वहां भ्रातंकवाद क्यों नहीं होता भ्रौर यहां क्यों होता है। यह सोचन का एक बहुत बड़ा प्वाइंट है ऐसा मैं समझता हूं। बात यह है कि जैसे जैसे समाज में ग्राधिक विषमता नष्ट होती जाती है वैसे-वैसे स्रातंकवाद की भावना भी खत्म हो जाती है। कोई भी व्यक्ति लोकशाही के नाम पर, डेमो-केसी के नाम पर, ग्रगर हिंसा करता है तो यह ठीक नहीं है। मैं समझता हूं कि हिंसा की भावना ही ग्रातंकवाद की जड़ है। स्राजादी के बाद सारी दुनिया में थोड़ी बहुत माला में ग्रातकवाद की भावना पैदा हुई है। यही कारण है कि भारत जैसे श्राहिसावादी देश में भी ग्रातंकवाद पैदा हुग्रा है। जिस देश ने सारी दुनिया में

[श्र दिट्ठलराव माधवराव जाधव] अहिसा का नारा बुलंद किया, जिस देश में महात्मा गांधी के नेतृत्व में अहिंसां का नारा बुलंद हुआ, जिसने सर्व धर्म सद्भाव की भावना सारी दुनिया को दं, उस देश में भी हिंसा की भावना भड़क उठी है, उस देश में भी लह बहा है, खून बह रहा है। यह सब क्यों हो रहा है, इसके बारे में सोचने की जरूरत है। मुझे ऐसा लगता है कि दुनिया में जो पूंजी अदी राष्ट्र हैं वे चाहा हैं कि जिस देश ने सार दिनिया में प्रहिसा का नारा बुलन्द किया, जिस देश में राजनैतिक भ्राजादी है, उस देश में हिंा को भड़काया जये। यह कारण है कि आज है। रे भेश में म्रातंकवाद फैल रहा है। श्री दरबारा सिंह जी ने बातें यहाँ पर कहो हैं। मैं भी पंजाब गया था । मैं फरोदकोट में 15 दिन गुरुदासपुर में 15 दिन रहा । वहां एक 85 वर्षीय स्वतंत्रता संग्राम सेनानो मिले। उन्होंने बताया कि पाकिस्तान के बार्डर पर चार-पांच जगह ग्रातंकवादियों को टैनिंग दी जा रही है। मैं किसी पार्टी का नाम नहीं लेता चाहता हूं। देखते में यह ग्राता है कि कुछ लोग ग्राने निजी स्त्रार्थ के लिए इस आ। कवाद का सहारा लेंते हैं...(स्पत्रधात) । मैं यह कहना चाहता हूं कि कुछ लोग इत स्नातंकवादियों से जुड़े हुए हैं। हमने महत्मा गांधी, पंडित जवाहरलाल नेहरू, श्रीमाो इंदिरा गांधी के नेतृत्व में महान भारत का निर्माण किया है। महत्सा गांधी के देश में स्नातंकवाद फैने, यह उचित नहीं है। स्रातंकवादी के हाथों ही श्रमाः इंदिरा गांधी की हत्या हुई। यह स्रातंकत्राद हमारे देश में पाष्ट-चात्य देशों से ग्राया है। यह भारत का विचार नहीं है। धर्म के नाम पर श्रातंक-वाद फैराया जा रहा है। धर्म ग्रीर राज-नीति को कभी एक साथ नहीं मिलाया जाता चाहिए। इतते बड़े पैमाने पर हम सर्वे अर्गे सर्भाव की बात करते हैं स्रीर दूसरी तरफ धर्म का दुरायोग किया जाता है। प्राज वका ग्रागया है कि धर्मको राजनोति से बिलकुल भ्रत्रग रखा जाये। चाहे कोई सिख हो, ईपाई हो, हिन्दु हो या मुनतनात हो, धर्म को राजनीति के साथ नहीं मिलाया जाना चाहिए। ग्रभी

तक देखने में यही म्राता है कि देश में जितने भी दंगे हुए हैं उनमें 90 प्रतिशत मामलों में धार्मिक भावना के कारण दंगे करवाये गये हैं। इसलिए हमें इस श्रातंकवाद को इस दिष्ट से देखना चाहिए। हम मास कांटेक्ट प्रोग्राम करते हैं। लेकिन उनका कोई फायदा नहीं होता है। इसका कारण यह है कि मास कांटेक्ट प्रोग्राम में जो लोग ग्राते हैं वे हमारे ही विचारों के लोग होते हैं ग्रीर ट्रक्स में भर कर लाये जाते हैं। इसीलिए महात्मा गांधी ज ने कहा कि अहिंसा प्रबल आदमी की शक्ति है। शक्तिशाली ग्रादमी ही ग्रहिसा की बात कर सकता है। जो हिंसा को बलंद करता है उसका जवाब हिंसा से लेन च हिए, वहां पर ग्रहिसा, कुछ काम नहीं कर सकती है... (व्यवधान)। हमारे देश में जो हिंसा चल रही है, जो ग्रातंक-वाद चत्र रहा है, वह पाश्चात्य देशो को देन है। हमारे देश में डिमोकेसी है, लोक-शाही है। वे नहीं चाहते कि इस देश में लोकशाहो चले। हमारे देश में और देश के बाहर जो ऐसी ताकतें हैं वे इस ग्रातंक-वाद को भड़का रह हैं। ग्रौर हम इन लोगों से नहीं नि:टेंगे तो ये लोग हमें नियटा देंगे। इसलिए भ्राज जरूरत इस बात की है कि इस श्रातंकवाद को खत्म करने के त्रिए हमें सब कदम उठाने चाहिएं। इउलिए मैं ग्रापको यह सुझाव देना च हता हूं कि कोई धर्म हो उस धर्म को राजनीति से ग्रलग रखना चाहिए। उपसभाध्यक महोदय, यह जो प्रोसेसन निकलते हैं, धार्मिक प्रोप्तेतन निकलते हैं इनको पूरी तरह से बंद करना चाहिए। जब कोई शिव सेना के नाम पर ब्राता है, कोई किसी नाम पर ग्राता है, र**ह** जों धर्म के नॉम पर, जाति के नाम पर या समदाय के नाम पर या सम्प्रदाय के नाम पर फ्राता है इसको पूरी तरह पे बैन कर देना चाहिए। शिव वेता हो, चाहे जमाते इस्लामी हो ग्रौर च[ा]हे ग्रार० एस० एस० हो, कोई भी संगठन जो ज"ति ग्रीर धर्म के श्राधार पर बनता है वह देश के लिये खतरनाक है। हमारा ध्येय यह होना चहिए कि सारा हिन्द्स्तान हमारा देश है श्रीर यहां पर जो भी ब्रादमी रहते हैं, जो इस देश के हैं उनका एक धर्म है श्रीर वह भारत

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धर्म है। ग्रगर हम इस हिसाब से इस चीज को देखें तो हम ग्रातंकब द का मुकाबला कर सकते हैं ग्रन्था नहीं कर सकते। उपसभाध्यक्ष महोदय, ये जो खून होते हैं, रोजमर्रा जिनके बारे में हम समाचार-पत्नों में पढ़ते हैं, इस बारे में मुझे एक शोर याद प्राता है:

"इक हूक सी दिल में उठती इक दंद जिगर में उठता मैं चुनके-चुनके रोता हूं जब सं≀रा आलम सोता है।"

दूसरी बात यह है उपसभाध्यक्ष महोदय कि हमारी जो वर्तमान शिक्षा पद्धति है, हमारे देश में चली हुई जो शिक्षा पढ़ित है उसमें भी काफी दोष हैं। आजादी के बाद, पिछले चालीस वर्षों में स्वतंत्रता के बाद हमारी शिक्षा पद्धति में ऐसा परि-वर्तन होना चाहिए था जिसमें प्रोफेशनल एजुकेशन की व्यवस्था की जाती। हमारे लिये जो शिक्षा जरूरी है वह हम लेते। हमारे देश में 75 प्रतिशत लोग में लगे हुए हैं। इसलिये उनकी शिक्षा कृषि पर द्याबारित होनी चाहिए। स्रगर हमारी 25 प्रतिशत पत्पुलेशन इंडस्ट्री में है तो उनको बैसो ही शिक्षा दी जनी च हिए। लेकिन हमारी जो वर्तम^रन शिक्षा पद्धति है वह रेसी है जिसका संबंध व्यक्ति के व्यवसाय से नहीं है। ग्रगर हम पहले ही उसमें बृतियादी परिवर्तन लेते ग्रीर हमारे देश की जो जरूरतें हैं उस पर ग्राधारित शिक्षा हम देते रहते तो शायद यह भ्रातंकवाद के विष का बीज हमारे यहां न बोया गया होता ।

उप समाध्यक्ष महोदय, इसके ही में ग्रापसे यह भी कहता चाहता हं कि हिन्द महासागर में ग्रमेरिका ग्रादि राष्ट्र ग्रपना सैनिक ग्रह्डा बना रहे हैं। जब जब ग्रापनी नेबरिंग कन्ट्रीज में डेमोक्रेसी को डिस्ट्रबँ करने की बात श्राती है तब तब वे अपना श्रागे बढ़ाते हैं। हमारे देश ने कई इस सवाल को यु० एन० ग्रो० में भी उठाया है। फिर भी वह छोड़ने को तैयार हमारो भ्तपूर्व नहीं है। इसके लिये श्रीमती इंदिरा गांधी दिल्ली में 103 राष्ट्रों का सम्मेलन सारे नान-ग्रलाइन्ड ब्लाया था,

कन्द्रीज का सम्मेलन बुलाया था और कोर्एाजसटेंस को उन्होंने फिर इसमें रखा था । इसलिये उस कोएक्जिसटेंस की भावना को स⊹मने रखकर, उसको कायम रखकर. ग्रपने स्वभिमान को कायम रखकर, भ्रपनी लोकश ही भ्रौर डेमोकेसी को कायम रखकर भ्रपने दंश का विकास होना चाहिए, ग्राधिक विकास होना च[ा]हिए तथा ग्र[ु]थिक विषमता नष्ट होनी चहिए ऐसा हम चहते हैं।

to Questions

SHRI ATAL BIHARI VAJPAYEE: Are we discussing these two Bills or the international situation?

SHRI VITHALRAO MADHAVRAO JADHAV: International situation is related to terrorism in India and in other countries also.

उपतमाध्यक्ष (श्री जगेश देताई) : समय बहुत कम है, दो मिनट में समाप्त कीजिये।

श्रो तिट्उलराव माधवराव जाधव: उपसभाध्यक्ष महोदय, मैं ग्रापसे कहना चाहता हूं हमारे मंत्री जी जो यह विवेयक लाये हैं इसका मैं पूरी तरह से समर्थन करता हूं ग्रीर इसे सदन के माध्यम से सारे देश से अपील करना चाहता हूं कि सारे भारत के लोग मातंकवाद के खिल फ एक जुट हो जाएं ताकि हम देश के कोने कोने से, च है वह कहीं भी हो, उसको पूरी तरह से खत्म कर सकें ग्रीर देश को इस कठिनाई से छुटकारा दिला सकें। इन शब्दों के सथ में ग्रपनी बात समाप्त करता है।

GURUPADASAMY SHRI M. S. (Karnataka): Mr. Vice-Chairman, Sir, at the outset, let me say that our perception our judgement, our assessment of Punjab is quite different from that of the Government. We, on this side, are not holding any terrorists in Punjab. We brief for are as anxious as the Government to end terrorism in Punjab, But we differ from the strategy, from the approach of the Government in tackling this important issue. We do not subscribe to the theory that terrorism can be ended, can be mitigated by counterterrorism, by police methods adopted

[Shri M. S. Gurupadaswamy]

by the State Government or the Centre. Violence cannot be met always by retaliatory violence. This is the fundamental difference between you and the Opposition.

SHRI P. CHIDAMBARAM: Are you speaking for the whole Opposition?

SHRI M. S. GURUPADASAMY: I am speaking for the whole Opposition on this particular matter on this particular question.

THE VICE-CHAIRMAN (SHRI JA-GESH DESAI): If they do not take objection, you can take it like that.

PROF. C. LAKSHMANNA: (Andhra Pradesh): The Opposition is speaking with one voice.

SHRI M. S. GURUPADASAMY: I say that terrorism can be ended, can be eliminated only by removing the terrorism, not otherwise. causes of settlement, I am Without political **af**raid. violence and terrorism in Punjab cannot be eradicated. This has got to be understood. I thought the Treasury Benches have drawn a lesson from the past. We had the President's Rule in the past before Barnala came to power and the President's Rule failed and failed miserably to contain violence and terror sm in Punjab. The entire House pleaded Government that there with the should be a popular rule and that the popular Government will provide a popular buffer between the Centre and the people there. There was a popular rule. The Government of India supported that popular rule. But strangely enough for their own mysterious reasons, they ended this popular rule under the plea that that rule has failed miserably to meet the challenge of terrorists and that the Centre and the Centre alone is capable of meeting this challenge. The euphoria, the spirit of accommodation and understanding which was generated by the Accord evaporated quickly when the President's Rule was again introduced in Punjab. The President's Rule, they say, was intro-

duced because of the failure of the Barnala Government to contain terrorism there. But look at the 100 days of the President's Rule. During the 100 days of the President's Rule, there have been more killings by terrorists. friend has quoted that within these three months, 100 days, nearly 560 people have been killed by the terrorists. During the same period before the President's Rule, only 167 people were killed. In the month of July alone nearly 200 people have been killed and more than 150 have been injured. people Barnala was dismissed. he was castigated that in one month alone there were 79 killings. Therefore it was said that the situation was alarming. Therefore Barnala Government should be dismissed. The record of the President's rule in Punjab is more dismal than Barnala's, I do not give compliment to Barnala Government, Barnala Government violence. But my failed to contain contention is you have failed more than Barnala in this regard. This is my contention.

SHRI P. CHIDAMBARAM: What is the alternative?

SHRI M. S. GURUPADASAMY: I am coming to that. Alternative is not the President's rule. The alternative is, as I said earlier you should bring about a political settlement. The accord should have been implemented. If you had implemented the accord if you had reached a political settlement with the leading elements in Punjab, you would have been able to isolate the terrorists from the community Today terrorists are housed They have been given everywhere. shelter. And you are adopting only police solution to eradicate the terrorists, t is no solution. Recently, Mr. Buta Singh the Home Minister said in Shimla on the 20th July. The Punjab administration had been able terrorist to strike at the heart of groups. Then on August 19, the Governor of Punjab said: Hardcore terrorists in Punjab stand isolated.

Now my friend has said this: There has been a deterioration in the situation in Punjab, the situation has worsened. Therefore he has to bring statutes and Bills have to be passed in this House. He tried to find contradiction amongst some Members here. What about this contradiction. The spokesman of the Government, the Home Minister of India says that terrorists have been struck hard. The Governor of Punjab says that they stand isolated. How do they get this presumption? This is sheer presumption. I say and it is contrary to facts. Where are they isolated? They are uniquitous. They are striking every where at random. They are using weapons of Pakistani markings Chinese markings. Your intelligence has failed. My friend has said that criminal justice has been paralysed. What is paralysed is not criminal justice. Your judgment is paralysed. You'r assessment is paralysed. Your perception is paralysed. You wrong. You have seen it yourself in Sri Lanka, There also, Mr. Jayewardene thought like you that terrorism has got to be controlled and challenge has got to be met by military means, by police methods. He realised at last, at great cost, that that was not the solution, and political settlement was the only alternative. An accord was signed and it is being implemented in Sri Lanka. If the accord was implemented, or had been implemented, the situation in Punjab would have been materially different. But if you adopt these methods and go on like this using your police methods, passing extraordinary statutes, giving extraordinary powers to yourself the so-called extraordinary situation, you will not succeed for one hundred years. You can only succeed when you bring a change in the atmosphere change in the mood of the people, their political leadership. You have to win them over. This cannot be done by passing deterrent piece of legislation.

You brought this legislation earlier for two years. Now you propose extend it by another two years.

supported you at that time thinking that you needed special powers meet the special situation. But you have failed. Now you again come before us asking for more powers, as if your powers are not adequate. You want more powers. Therefore we have these Ordinances and these Bills before us. But, Sir, detention of a person is not an ordinary act. We seem to have lost the sensitivity in . us. In the past, I know, when Preventive Detention Bill was brought, for the first time, in the Lok Sabha there was a furore in the whole of Lok Sabha when Rajaji—or it was Sardar Patel, introduced it for the first time. It was for a limited period. There was such an uproar in the House at that time because we had just emerged from slavery. We were still under the glow of independence, enjoying that glow, and we were very sensitive to anything which restricted freedom. Today, we violate the freedom of the individual at will. What is the philosophy behind it? Detention is worse than cruelty from my point of view, the worst type of human *c*ruelty, because you detain a person without proof only on suspicion. Alright, we give that power. But here under the Bill, why do you want to keep him for two years? What for? Detention of a person withtrial is a crime. It violates the rule of law; it violates fundafreedom. Article 22 gives powers under extraordinary situation. All right. If it is an extraordinary situation in Punjab, your application of constraints on or detention of an individual should be the minimum. Why are you extending the period from six months to one year, from Why should one year to two years? a person suffer detention for years? It is cruelty, human cruel-I know. punishment. ty is not a Detaining a person under this statute is not a punishment. He has not But on suscommitted any crime. picion, you detain him. It is cruel-Denial of freedom, fundamental tv. freedom. Why do you deny this freedom for two years?

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Secondly, there is only one review by the Board. Advisory Board there constiuted as a safeguard. But only one review. Why not have repeated reviews? My friend was asking 'Can you suggest any safeguard which he is going to cept?'. Why should there be only one review? Only one for two years. Can there not be a review month after six months? Can there not be a review of the situation itself? It is not provided in any Indian law. Persons are arrested and kept under detention because a person might commit some crime or something within a particular locality. Why don't you review the situation there in the area?

THE VICE CHAIRMAN (SHRI JAGESH DESAI): Mr. Gurupadaswamy, you have to conclude now.

SHRI M. S. GURUPADASWAMY: Sir, I am making some valid points on the statute. Why don't you review the situation in the areas concerned? Why don't you review the situation in the areas where adverse trends are operating? Till now, the Indian Government has not thought on those lines.

Sir, there is one thing incongruous here. In regard to the definition of a designated court in the Terrorist and Disruptive Activities (Prevention) Bill, why do you bring in the High Court? I do not find any reference to 'High Court' in any other clause. If it is there, please let me know. Why should there be a definition in regard to High Court? A designated court consists of a sessions judge, under the jurisdiction of the High Court itself. Then, why should there be this definition? What for?

SHRI P. CHIDAMBARAM: Because, the presiding officer of a designated court shall be appointed with the concurrence of the Chief Justice of the High Court under sub-clause (4) of clause 9.

SHRI M. S. GURUPADASWAMY: Why should there be definition for that?

SHRI P. CHIDAMBARAM: Which High Court?

SHRI M. S. GURUPADASWAMY: The definition is not necessary. It is totally superfluous. I am afraid, I cannot understand its relevance.

SHRI P. CHIDAMBARAM: Kindly see, Mr. Gurupadaswamy sub-clause (e) clause 2. "High Court" means the High Court of the State in which a judge or an additional judge of a Designated Court was working immediately before his appointment as such judge or additional judge". choose a judge say from Karnataka, a district judge, a senior district judge, appoint him as the presiding officer of a designated court. It has to be done with the concurrence of the Chief Justice of the Karnataka High Court. That is why the definition is necessary.

SHRI M. S. GURUPADASWAMY: Why should there be a definition? I do not understand still.

SHRI P. CHIDAMBARAM: Otherwise which High Court? I cannot take him from Karnataka and put him in Punjab.

SHRI M. S. GURUPADASWAMY: It is a small point. But I do not see any relevance at all.

SHRI P. CHIDAMBARAM: I_t is a small point. I thought I will explain.

SHRI M. S. GURUPADASWAMY: There is no explanation. It is irrelevant, according to me, in the scheme of things.

SHRI P. CHIDAMBARAM: Please try to understand what I am saying. I do not think it is good to throw invectives. Please try ito understand

Therefore all we say here is that the Chief Justice of the High Court the territory in Which that judge was working earlier should give his concurrence. That is why the definition is necessary. Please read it again you will understand what I am trying to say.

SHRI M. S. GURUPADASWAMY: Anyway, it is too much.

Finally, Sir I do not subscribe to the view that these Ordinances or the Bills in that context were necessary because I find that a wrong assessment of situation has been made. fears are that statutes may be misused by the authorities concerned for various As you know, in Punjab after the Jalianwala Bagh, when the Rowlatt Act was passed there was so much reaction in the whole country. If you go through the provisions of the Rowlatt Act, they were far far better than the provisions that my friend has put in these

statutes.

SHRI SANTOSH

(Orissa): Mr. Vice-Chairman, Sir, I have heard the hon. Members speaking all eloquence. Actually in peace time when the situation is normal such type of Bills need not be introduced in this House, I quite agree with them, but in criticial times when the situation is abnormal, when innocent people are being killed in the streets, when bus passengers are killed, when children and women are also not spared by terrorists, it is necessary that the laws should Now the criticism has made stringent. been launched on many fronts.

first argument is that we are going against

the Principles of jurisprudence, against

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the principles of natural justice, without going into the details without giving explanation why anyone should be detain-The other question raised is whether it is in consonance with the democratic principles. The third question raised is, how it is going to solve Punjab problem or the North-West frontier disturbed areas traingular problem.

The first question to my mind is very

important. In North-West part of India the religious and fanatic political parties could not solve the problem. what we have learnt from the recent history of India. There is the urge of religious fanatism and religious fundamentalism which is growing in some This has created parts of the country. finish all political ethos a tendency to and create conditions of terror in It is, therefore, necessary to bring in new laws, stringent laws. don't deny that in peace times such laws should not be there. We must But in order to deal with lofty ideals. such a terrible situation in the country, in the interest of the unity, security and integration of the country, it is necessary to adopt a new approach to the pro-Sir, I do agree with the Members who have spoken from the other side that it requires a new approach, it requires appliance of an open mind in a patriotic way. All political parties should have a patriotic look, but Vice-Chairman, through would like to inform the hon. Members that this alone would not solve the pro-This is not the solution. blem. This our experience in the recent has been There are religious fundamentalists, terrorists, who are being trained by foreign powers. The terrorists developed terrible political ethos. This is the lesson of the recent history of India and it must be looked from this perspective. The situation prevailing

today in India should not be compared

with the situation prevailing in Ceylon

will be denigrating the history of mo-

such laws have been passed in differnt

times, I will just cite a few examples

her in other democratic countries

and other countries.

dern India.

If this is done, it

I was asking myself whet-

[Shri Santosh Kumar Sahu]

to show that in other countries, in other democratic countries also such laws have I quote what been introduced. Dennings has said in his book "Landmarks in Law":

"If our society is attacked by one or more who would destroy us and our freedom then we must have means to defend ourselves".

Then he goes on to write:

"We must stop them at every point before they launch their offensive if we can and after it is lauuched."

Then he adds:

"If the danger is grave and imminent, we may have to detain them without trial, we may have to act on report of the secret intelligence, we may have to modify the rules of natural justice."

He said this getting support from the Report on Terrorism in Northern Ireland in 1978 which was chaired This is what it says-Lord Goddard. and I quote:

"While the liberty of the subject is a human right to be preserved under all possible conditions, it is not, cannot be absolute right, because one may use his liberty to take away the liberty of another and must be restricted from When freedoms conflict, doing so. the State has a duty to protect those in need of protection."

Now the situation is very critical and aggravated. So it requires a new consideration. What is the situation now? We may have many hopes. Fverybody on this side and the other side that there will be a solution. Everybody expects that there should be solution in the North-western part of In this House it has country. stated that the terrorists are sometimes trained abroad and sent from abroad. This is a process which is going on with an ulterior motive to see that this country's honour is destabilised. We must look at it from this angle. It is serious question which is before us.

New coming to the Bill, it is not a What is the provision in the Bill which is before us and how we can solve it? The first question to be considered is that a political solution can be brought only when there is a certain amount of normalcy. Nowhere in the world history has everything become so irrelevant. Today I submit that religious and political leaders have become irrelevant to the society in Punjab. Even the religious priest has been side-Some people have gained con-With whom to talk for a solutrol. tion? People might be accusing us but it does not solve the problem. Let us be told what is the nerve centre. this is how we can solve it. It is just pious wishing only and politicking. is a grave matter. If you see the newspapers, the terrorists are coming from abroad, are being aided by foreign countries, have the latest weaponry and the latest communication system. They are informed before the police comes arrest them. Is it not necessary therefore, that we must have proper legal system to take preventive measures? not necessary to have such provisions for Any man who gives the inforthat? mation might be killed. Nobody can give a guarantee. This is the situation in the North-western part of the country today. Nobody comes forward to give If he had seen the incident evidence. only yesterday, he does not come openly to the court because his life is very dear to him. Under the circumstances, the Ordinance which has been promulgated by the Government in its wisdom should be given a reasonable trial.

have been given Now some statistics by come hon, Members I do not want_ to quote them again. These show an increase in the number of incidents of murder, looting and terrorism in some parts of the North-western States. especially in the border districts. again justifies the point that there is need for modernisation of the police force, besides what several Members have said - that we must have a particular ap-

proach. Other questions like the economic problems of Punjab how the law and order situation in the other districts can be improved so that the economy there could be improved, should also be looked into.

about the Bill I would like to say one or two things. While the horizon and the situation is changing India, why not we say that this legislation is meant not only for Punjab and Chandigarh but also to any disturbed area, because at many places in the border areas the life pattern is changing and the pattern of crime also is changing so Therefore, we have to enact such fast? laws which can give us scope to deal with the changing situation there. ask the honourable Minister I must through you to modernize our police organization and also to have equipment for the police force and Border Security Force so that they can effectively control the situation.

Earlier also I have said in this House that international smuggling of narcotics in the border States is one of the prime motives for the acts of terrorism in he north-western frontier States. From the report of the International Conference on Narcotics held in Rome two or three years back it was known, this has become the golden line of international smuggling of drugs in the whole world. Now the golden line is through north-west border it has gone to Bombay After this there and then to Europe. was a lot of criticism in the House. This has generated a lot of wealth-black money-and money power for financing This must be stopped. the terrorists. If necessary we have other laws by which blockade of the border becomes necessary. We have to take stringent measures here. ٠.

Sir, through you I would tell the honourable Home Minister that he At the look at the problems. same time, the doors must be open to see that normalcy is restored and must be a political dialogue. Here must appeal to Members of all the political parties to see that people

out and resist the terrorists when they will earn the goodwill of the nation.

The north-western part had contributed much in the past to the country. People of different religions contributed in the past during the Indian struggle of Independenie and for the achievement of economic self-reliance by India. I think they will continue to contribute so in the near future also and these problems will be solved and Punjab contribute to India's struggle for achieving the national goals of economic success and further progress.

With these words, Sir, I support these Bills.

C. PROF. LAKSHMANNA: Mr. Vice-Chairman, Sir, I oppose these two Draconian Bills I oppose them because these two will give unfettered powers and unleash Police raj in Punjab.

Sir, every time the Government been coming forward with the argument of exibiting political will. When deaths were taking place when terrorists were terrorizing the people of Punjab, great Government showed great political will and brought forward the first Terrorists and Disruptive Activities (Prevention) Act of 1985. Subsequently when a democratic Government existed there, the Governor of Punjab had the following to State:

"The ruling party and its Government have no political will to combat, truly and seriously, either the fundamentalist movement or the growing extremism, and have become quite incapable of ever assuring effectively, far less satisfactorily the basic fundamental rights guaranteed under the Constitution under articles 14, 16, 19, 21 and other rights under articles 300A and 301."

The democratically elected. government was dismissed, and President's rule was imposed. During the three-and-ahalf months or four months when President's rule had been in force, when the Governor had eloquently

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about the various articles of the Constitution, I would like to ask whether he has been able to guarantee what has been given in these articles.

Even the Minister, in reply to a question, has stated that the number of deaths that have taken place during the Barnala Government are approximately of the same number as those which have taken place since the Barnala Government has been dismissed. There is an answer....

SHRI P. CHIDAMBARAM: I said, "The number of terrorists killed during the period after President's rule was imposed is 130, which is the same number as the number of terrorists killed from 1.10.85 up to 11.5.87."

PROF. C. LAKSHMANNA: Having stated this, I would like to ask the Minister what the number of deaths is.

SHRI P. CHIDAMBARAM: I will give the figures. That is different.

PROF. C. LAKSHMANNA: In any case, the number of deaths has gone up. it has not gone done, and what been guranteed by the Governor at the time of recommending to th Union Government for the imposition of President's rule, has not been given to the people: on the other hand, it has been further abridged. Therefore, where is the political will shown by this Government in combating terrorism and extremism? What is happening is, whenever there is an increase in the terrorist activities in the extremist activities, the Government will come forward saying that what been available is not sufficient.

Some months back when most of the Opposition opposed, the Government sought powers under Article 249 of the Constitution, Having sought the powers and having obtained the powers, we know for certain that the Government will not be able to utilise it. But none the less, you are only interested in acquiring as many powers as possible and nothing more, and nothing has happened. In fact, one of the Opposition par-

ties had been demanding that you have to take action. As we are not agreeing today, we did not agree on that day also. I see no justification.

SHRI ATAL BIHARI VAJPAYEE: \
That is why they have not taken action.

PROF. C. LAKSHMANNA; That is what I am saying. lt is between you. Let Mr. Vajpayee and Mr. Chidambaram decide. I am not worried. tention as then and our contention today is the same, that you are unnecessarily taking powers which you will not implement. You are taking powers which you will not be able to guarantee the purpose for which these powers are being taken. Therefore, I would like to request the Minister kindly to consider whether there is a need for taking such draconian, special powers and converting Punjab into a police rai.

Then, the second thing which the Minister said is that the crimnial justice system is under fire in Punjab, if I correctly understand him. I would like to ask: if the criminal justice system is under fire, will you be able to restore the criminal justice system by these powers which you are acquiring? If you are going to restore, I would like to know the ways and means by which you are going to restore the criminal justice system about which you have been talking about eloquently.

In the other House, talking about the arming of the police with powers terms of the evidence to be recorded, the confession of a particular person to be taken as evidence, you said that the entire Evidence Act is there. You cit-If this pared articles 25, 26, 28, 30. ticular power was already vested in the Evidence Act as in existence, what was the need for you to take special powers? The fact that you are transgressing what is available as the criminal justice system in the existing Act is evidenced by the fact that you want to take such powers.

There are about 200 to 250 known terrorists, I understand. Their identity has been by and large established.

would like to ask, during the period of four monhs, how many of them could be apprehended and how you are going to use their particular information to apprehend them.

I know by arming yourself with this particular thing, you will terrorise the villages, you will terrorise entire Punjab, and instead of regaining their confidence to be with us, perhaps, you will be doing something unpardonable. 5.00 P.M. will be alienating the entire Punjab from the mainland. It that is to happen there won't be anybody else held responsible for it except the present Government, the Congress party. Therefore, kindly take powers by which you are likely to align a substantive section of the population instead of pushing them away from the maintream.

Now, you are taking over certain more powers for detention upto six months without even the opinion of the Advisory What for you are taking these powers? I would like to ask: have you been applying the same principle you have not put to trial those Jodhpur detenus? Have you applied the principle when Mr. Badal was not even permitted to meet his family members? A former Member of this House and a former member of the Government had to come forward with a letter to the Home Minister as to what type of treatment was given to Mr. Badal.

Thirdly, you are prepared to defy even the court. Mr. Tohra was wanted in a He has not been permitted to appear before the court even, as per the newspaper report. If that is the case, what is the type of detention system you would like to perpetuate in this country? If this could happen for these people, what guarantee then you would give us that this will not be abused, this will not be misused in the case of implementation of this Bill also?

Then, you have also abridged by this powers of the States. Bill, the saga of this Government has been continuous efforts made day in and day out to thridge the rights and privileges of the States. This was attempted today morning. This was done a few months back. This was done a years back. Whatever powers are available with the States have been continuously eroded by this Government. One such thing is establishment of designated courts by the Centre.

I would like to ask one question: Who is ruling in Punjab today? the Parliament which is ruling. the President's rule in Punjab. Therefore, why do you want to arm further with this power? Was the existing power not sufficient excepting you to show that you have got very touchy You would like to pierce and show continuously that you are capable of piercing where there is no need for I would like to Therefore, ask you to kindly look into this. there has to be curbing of the terrorism. if there has to be curbing of the extremism in Punjab, what is needed is strengthening of the intelligence system, strengthening of the security system especially at the border. This is what one former General has to say. savs:

"Intelligence capability in Punjab has been and it may have poorer after a large number of informers have been reportedly killed. Great ingenuity is required to shown in identifying and fostering the informants."

He further says "various tried methods Therefore, it is had to be utilised." an indictment that the existing intelligence system is incapable of even giving The basic information. terrorists, the dreaded terrorists, they are you are not there in Punjab but stil, to locate them. What is that have The methods difficulty? been adopted by the terrorists of these activity have been, large the same but still you are unable to nab them. Why? I would like to you going to use the ask how are present clauses in curbing terrorism those dreaded terrorists. If you can tell me, by using this, you will

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able to nab these known terrorists, then I will be willing to go with you. none of these clauses that have introduced in these two Bills has sufficient clarity as to how they are going to deal with these dreaded The problem is more with The problem is not with innocent people who are spread in the entire State. who could be apprehended. Perhaps, the police officer can file a number cases which could be decided even but that will not reduce those dreaded terrorists. Therefore, I would like ask you to show as to how you going to show that political will in meeting that situation. Neither of two Bills which arecoming fore us and which we are discussing today will be capable of dealing with You have not shown the capability to deal with them nor is there any possibility of dealing with them. Therefore, the solution lies elsewhere and not in setting up police raj, not in strengthening police force going in for a political solution. I would like to ask as a political solution, would you like to consider the possibility of release of Jodhpur detenus? Would you like to bring out Mr. Badal and Mr. Tohra from the Jail and would you fulfil the promise which you have made that as soon as the conditions permit, you would like to restore the popular I think, the conditions existed at the time of popular rule which went out were far better than the conditions which exist today. If there is to be proper condition and climate in the country, there is no other alternative but to think of restoring popular rule. I would like to ask whether you consider those utilitarian measures which the problem could be solved rather than taking recourse to such dracoian aws. Thank you.

SHRI P. N. SUKUL (Uttar Pradesh): Vice-Chairman, Sir, I rise to support the National Security (Amendment) Bill, 1987 as well as the Terrorist and Disruptive Activities (Prevention) Bill, 1987. Sir, both these Bills are very simple and yet very important. As regards

the Terrorist and Disruptive Activities (Prevention) Bill, 1987, it is, by and large, the same that has lapsed in May last. There are just a few changes at four or five places. Otherwise, it is the same. As regards the National Security (Amendment) Bill, 1987, it is also very simple because it does not seek to make very many amendments in the original Act of 1980. It is also important because it aims at strengthening the hands of the administration in preventing the crimes being perpetrated by the rists in Punjab. Sir, terrorism has been rampant in Punjab for the last four or Innocent men, women and five years. children in hundreds have been killed in Punjab by these terrorists. Farmers. politicians, journalists, people from all walks of life have been killed only Hindus but even Sikhs have been killed and a large number of belonging to dif-Government servants, ferent communities have been killed. Recently, as we know, more than half dozen relatives of our own Home Minister have been killed. As a result of this terrorism. our great leader Mrs. Indira Gandhi was killed. All this is being done, all this is being perpetrated in the name of Khalistan, in the Raj. So, obviously comof Khalsa munal forces are at work, fundamentalist forces are at work and these are at work at the instigation of foreign powers, as we all know, by now specially Pakistan, our immediate neighbour. May behind them the hand of CIA is there. Chinese weapons have also been recovered and all these fo reign powers have a hand behind these activities. They provide money, they provide arms and ammunitions and Pakistan provides There are training camps all training. the Indo-Pakistan border where along these extremists are trained and are sent to India to destablilise our country and to try to dismember our country, to play with our sovereignty and integrity and in my opinion, this call for Khalistan has come from outside. Anandpur Saheb Resolution did not talk about It has come from the Western Europe, from England, from America and from Canada. This evil has come

361 The National Security [26 AUG, 1987] from outside. While talking of this evil I am reminded of a quotation from Agatha Christie. In one of her tactics. novels she wrote, "Evil comes from outside; nottenness breeds from within." Evil comes from outside. Once you do not allow this evil to come further, these extremist elements will rot they will die a natural death. single family. dent's rule was promulgated on the 12th May because the Barnala Government failed to deliver the goods. We must forget there had been an election, Assembly election, and those Akalis won as compared to the Congress Party by less than one per cent of the total votes Not that only they are responsible for maintaining law and order and for looking after the welfare of the State and the people of Punjab. In fact, our leader, people think that our leader did not want so much to have our own rule We did not try in that State. much. We did not put up our very good candidates even. Otherwise we would have won less than one per cent But we allowed them votes is nothing. a chance to rule the State and so long as they were there, our Central Government supported them whole hog, provided them with all kinds of assistance, But even then they failed to deliver the goods and that is why President's rule had to be clamped to improve the situa-In my opinion, although killings are going on, still they are not to that extent and in my opinion during President's rule, a new confidence has come in the people. A new inspiration has come in them. Shri Ribeiro has just now toured the whole of Punjab, and all the districts of Punjab, have been tourpersonally by Ribeiro. He people and talked to people in villages and everywhere; he said, the situation is much better there is much more confidence in the people and they do not fear terrorists so much as they feared in the past. Even today they are there, but

the fear of people is not there.

I talk of fear, I am again reminded of another quotation from Agatha Christie.

She wrote in Hori, "Fear is incomplete

not fear." Now the people of Punjab,

the people of the country know who are

knowledge." "When we know we

the extremists, what are their who are behind them and what are their So, that trepidation, that fear, is now much less is the people. People are not fleeing from Punjab. that time they had started fleeing from Punjab, but during President's rule no one has come away from Punjab, not a So, these proposed amendments, the amendments in the proposed Bill to amend the National Security Act 1980 are perfectly in order. And what are the amendments? amendment is to increase the maximum period for communication of grounds of detention to the detenu from 10 to days to 15 to 20 days up to which detention orders issued by the officers are to remain valid without the approval of the State Government. Instead of 10 to 15 days, the Government is now taking power to communicate grounds of detention in 15 to 20 days - there is a difference of only five days and Opposition friends are very Prof. Lakshmanna was saying, you are taking so many powers. What powers are we taking? We are only taking five days more to convey grounds of deten-What is going to happen during these five days? The second amendment is to provide in certain cases for detention of persons for a period of more than three months without the opinion of the Advisory Board but exceeding six months and also for providing a longer maximum period of detention — that is, from one year to two These are the changes, the others are consequential changes. changes proposed by the Government in the National Security Act are perfectly in order because they aim at preventing crime, preventing people from committing crimes, and if we know if we are able to identify such persons, why not keep them under detention, why should we allow them to move and create trouble for innocent people?

As regards preventive detention, E. have myself been under preventive detention under the Government of Charan Singh in U.P. He was the first to de-

[Shri P. N. Sukul]

tain me under PDA. There was MISA at that time. During Bahuguna's was under detention for about 20 months during Emergency, again for under C. B. Gupta, a long time these people were in Congress. became leaders of Opposition and they detained me for my trade union activities. I was not an extremist. friend, Sukomal Sen used to visit us; his friends used to visit us in jail. have been under detention for years in ten years for trade union activities, not for killing you; but if try to kill you, I can be detained 10 years, 20 years; I don't mind. body should play with the lives of Anybody who tries to foment trouble must be detained. That is the reason why preventive detention is provided for in the Constitution. Why is Article 27(7) there in the Constitution? Because there can be such irresponsible persons in the society who can try to hold the State, who can hold the society, So, all that society can to ransom. do is to keep them under detention. All terrorists who are creating trouble, who are killing people, innocent people, bus passengers, train passengers, must be detained and they must be detained for two years and it will be most welcome for the rest of the world. What happened in China? How that economic revolution brought about in China? At least one million were killed - in that cultural revolution — economic offenders, hoarders, profiteers_ blackmarketeers, etc. million people were killed by Mao-tse Tung and China became all right. day Chinese people are much more prosperous than us. And, Sir, here ou Opposition friends are objecting to their detention for a few months more for a vear more.

SHRI ATAL BIHARI VAJPAYEE. Sir, he is recommending the Chinese example!

SHRI P. N. SUKUL: Mr. Vajpayee, I am not recommending it. It all depends upon the conditions, upon the circumstances, in which the Preventive Detention Act had to be invoked or this

Act had to be involved. You cannot allow them to kill people all the Here they have threatened the school children five thousand school children. My own child who came to know of it said: "I will not go." I said, "You" to go." So, five thousand will have school children were threatened with consequences with impunity. the people start behaving in such an irresponsible fashion, whether they Hindus or Muslims or Sikhs or Christians, they must be kept behind the bars, must be kept under preventive detention, if need be.

Just now Sir, my friends, Mr. Guru-

padaswamy, Mr. Sukomal Sen and Prof. Lakshmanna, were all talking of political solutions. What political solution? With whom can you talk? Whom With to? Mr. Barnala? talk With Mr. Barnala who was there himself for such a long time and who could not do anything? Poor fellow! Then, whom With Prof. Darshan Singh to talk to? who has fled from the Golden Temple? Then with whom can you talk?... (Interruptions)... What I mean to say is that whatever you may decide upon betyourself and Mr. Barnala Prof. Darshan Singh, the militants will never accept it. Do you know what happened on the 4th August? 4th of August, Prof Darshan Singh himself convened a convention. He himself convened a convention to have direction for the Sikhs to have a direction for the Akali Party and therefore, the proposal, the official proposal, which five priests had agreed upon was that they should start a civil disobedience movement, a non-violent movement. to attract attention to their demand that the Punjab accord should be implemen-But the militant, the ed, this and that. Gurjit Singh group of the All-India 4 Sikh Students' Federation said "Nothing We cannot accut anything short of Khalistan and we cannot accept anything short of Khalsa Raj". Now, what is your reply to that? That was Prof. Darshan Singh fled Had he not fled from there, perhaps he would have been killed.

he not ued from there and had he stuck his own original proposal. haps he would have been killed. with whom are you going to talk? What sort of a political solution do you want? Do our Opposition friends want that we should talk with these extremists are holding the whole State to ransom? Should we have talks with them? Should we talk to these mercenaries who creating trouble because they are getting funds from Pakistan, from America. from this and from that? They not patriots and they are not nationalists. If they do not have even a scant regard for their own religious places for their own priests, what regard will they have for your Constitution? They do have any regard for your law, they do . not have any regard for other human beings, and they do not have any regard for the integrity and sovereignty of the That is why I say that when people like Mr Gurupadaswamy others talk of political solutions and this and that, I feel amused. If you are really interested in this sort of a problem then you should, our Opposition friends should form a group and should go to the extremists or others or whomsoever they want to talk to and they should come to the Government saving these are their proposals.

[The Deputy Chairman in the Chair]

You should do something constructive. Don't try to lecture to the Government and malign the Government. Maligning the Government or lecturing the Government is so easy: you can do it and I can do it and even my friend. Shri Ram Awadesh Singh can That is very easy. But doing something constructive, going there yourself and trying to talk to them, Is this not your problem? easv. only of the Governit the problem This is the problem of whole of the country. I am sorry, you see that our Sikh brethren all over the country are not taking as much interest in the problem as they should have If only our Sikh brethren totaken our Sikh brothers, our Sikh friends, choose to bring normalcy in Punjab, they can definitely bring normalcy in Punjab. They can try. long to the same religion. So, should go and try. In my humble opinion, there can be no talk with terrorists. Our friend, Mr. Gurupadaswamv asked what can we get from stern action and punishment. We can results only from stern action. It is written in our scripters:

"शठे शाठ्यं समाचरेत !"

If you are a shath, likewise we will deal with you.

शठके साथ ग्रगर हात जे हिए तो ग्रापको झालड मारेंगे।

शठे शाठ्य समाचरेत् ।

Now, that stage has come. We have to deal with them very sternly. We talk about land distribution. We talk about water distribution . We talk about these problems. But we can not discuss khalistan. We cannot discuss khala raj. That is the problem of our country and the problem of our We cannot compromise where the integrity of the country is concerned and the sovereignty of the country We should not pursue any concerned. policy of appeasement, either with terrorists or with anybody else. Shrimati Indira Gandhi lost her life pursuing this policy. But she did not compro-Otherwise, she could have compromised if she wanted to earn cheap popularity. In my opinion, the stern action that is contemplated in these two Bills can go a long way in solving the problem. The Indo-Pak border must be sealed completely so that foreign help that comes from China or Pakistan or some other countries is not allowed to come. They are getting arms and money from abroad.

The Vice Chairman (Shri H. Hanumanthappa) in the Chair.]

The entire Indo-Pak border should Also the Punjab border within the country should be sealed for two It should be completely sealrobody should be allowed to cross eđ. the border unidentified. Whether he is-

[Shri P. N. Sukul]

going by bus or by train or by any other transport he should be identified and then allowed to go. If he is not identified or if he is a terrorist, he be taken to task. You will see that you are able to contain this menace within two months. We have to act in very concentrated wav. If Pakistan does not agree not to give assistance to these terrorists, then we must seriously consider what our diplomatic relationship with Pakistan should be. We must reconsider it. We must tell Pakistan pointedly that they have created this problem for us. All those who have been arrested, so many of them, have admitted the fact as to who gave them arms and training. We must tell them that if they wanted to do this any further, then we will have to reconsider our diplomatic relationship with them. If Pakistan still persists, then we must break our relationship with Pakistan and if possible, in the larger interest of the country. we can even attack Pakistan to give them They must not interfere in a lesson. our affairs to that extent. Hundreds and thousands of people have been killed because of wrong-doings, wrong acadvice of Pakistan. tions and wrong That is the last step. That is not the first step. But for the sake of our integrity and sovereignty we have to take any action, even the last action if neces-(Interruptions) Thank you, very With these words, I support much. these two Bills.

उपसभाष्यक्ष (श्री हेच० हनुमनतप्पा): श्री राम श्रवधेश सिंह, श्रापका समय सात मिनट है।

श्री राम ग्रवधेश सिंह (बिहार) : ऐसा पहले कह दीजिएगा, तो सबगड़बड़ा जायगा ।

उपसभाध्यक्ष जी, यह पंजाब की समस्या पर इस सदन में श्रीर दूस सदन में श्रीर दूस सदन में कई बार चर्चा हो चुकी है' काफी लंबी बहस हो चुकी है श्रीर में नहीं समझता कि उससे लंबी बहस यह हुई है। महोदय, मुझे उम्मीद थी इस बार कि इस बहस में कोई राजनीतिक दृष्टि नहीं जायेगी। लेकिन

पुरानी बहस, जो बासी होती है, वह बासी बहस चलाई गई।

महोदय, जो ग्रसल है कारण त्रातंकवाद का, उसकी स्रोर इस बहस ध्यान दिया गया । यह बात में कम निश्चित है कि यह शासक बह-मंख्या में है, इसलिए यह बिल पास हो जायगा। हम चाहेंगे या चाहेंगे, बिल तो पास होना है, होगा भ्रीर जैसा यह स्वरूप चाहेंगे, वैसा वह कर लेंगे। मैं यह कहना चाहता हं, ग्रव मुकुल जी हैं नहीं, मैं चाहता था कि मुकुल जी यहां रहते . . . (व्यवधान) . . .

श्री भ्रटल बिहारी वाजपेयी : वे पाकिस्तान के खिलाफ लड़ाई की तैयारी करने गए हैं।

राम स्रवधेश सिंह पक्ष से जितने लोगों ने बात की है, करीब-करीब ग्रधिकोश लोगों ने दो-तीन कॉमन बात एक बात तो यह कही कि विदेशी ताकतों का हाथ है ग्रीर दूसरी इसमें ग्रातंकवादी बहुत खीफ करते हैं। तो मैं यह कहना चाहता हं कि यह बिधदा-बिलाप करने से क्या फायटा है? चाणक्य ने कहा था कि जो राजा यह कहता हो कि दश्मन ने हमको धोखा दे दिया, उसे गददी पर रहने का एक क्षण काभी स्रधिकार नहीं है। तो वाकिस्तान को आप दृश्मन मानते हो, नहीं, राजीव गांधी जी, भाषण को जो स्कूल जी क। है, करेंगे या नहीं या फिर राजीव जी से पूछकर इतनी भयानक बात गए सदन में। तो ग्राप दुश्भन मानते ाकिस्तान को, ग्र**मरों**का को भी इस सदन में ग्रीर सदन के दूश्मन मानते हो, चीन को भी मानते सबको मानते हो ग्रीर दुश्मन मानते हो, श्रीर दृश्मन श्रापकी सरकार को डीस्टेब्लाइज करने का प्रयास कर रहा है, हथियार दे रहा है तो यह बात नहीं है अनर आप कोई **न**ई धोखा खाते हैं। ग्रापकी इतनी जानकारी के बावजूद भी हिथयार देता है ग्रीर

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महोदय, ग्रसल यह रोग है, यह जो ग्रभी ग्रांज कह रहे हैं, इस बात पर कल ग्रहेंगे या नहीं, यह इनका इतिहास बतात है। सभी 1982 के चुन व में, माप संगोधन करेंगे वाजपेयी जी, पठानकोट के चुनाव में भिण्डरावःले के साथ श्रीमती गांधी जी ने भाषण किया एक मंच से, उस समय वह स्रातं स्वादी नहीं था। उसके बाद भी सन् के फरवरी महीने में कहा जीने कि संत जी हैं महाराज, श्रीर फिर जुन में उसकी हत्या कर दी गई बिचारे की . . (व्यवधान) . . .

एक माननीथ सदस्य: वेचारे हैं वह ...

श्री राम भ्रवधेश सिंह: अगर आप सन्त कहते हैं तो हम वेचारा भी न कहें, इतना तो रहम करिए न ? ग्रापने तो संत कह दिया, हमने थोड़ा सा कमजोर शब्द कहा है। यही नहीं, सन् 1984 का जो चुनाव हुग्रा, इन्होंने उस समय क्या कहा कि यह बादल ग्रीर वरनाला राष्ट्र द्रोही हैं ग्रीर श्रीमती कीं हत्या के वाद उन्हें बंद किया जेल में ग्रीर उसके नाम पर वोट मांगा। सारे देश की ग्रखण्डता के लिए, सारे देश को एक रखने के लिए चुंकि कांग्रेस पार्टी सक्षम पार्टी है, इसलिए बोट हम को दो। बरनाला को राष्ट्रद्रोही करार दिया ग्रौंर फिर 8 महीने के बाद अगस्त में कहते हैं कि लोंगोवाल साहब, बरनाला साहब, वादल साहब स्तुत्य हैं। पहले उनके साथ ही मरेंगे, उनके साथ ही जिएंगे का गीत गाया श्रीर समझीता किया, चुनाव लड़ा, सरकार बना दी। तो आप ऐसे फैतरा बदलते रहते हैं। पहले लाल डेगा को राष्ट्रद्रोही कहा ग्रीर बाद में लाकर के स्थापित किया। जहां ग्रापका मुख्य मंत्री था, उसको हटाकर के दूसरा मुख्य मंत्री लाल डेंगा को बनाया। तो ग्रापका स्टेंड क्या रहेगा, ग्राज यह है, कल क्या हो जाएगा, यह हम लोगों को समझ में नहीं म्राता है ग्रीर न देश की जनता को समझ में आता है। मान्यवर यह कहा जाता था कि जनता पार्टी और विराधी लोग कहते हैं कि ग्रानंद साहिब प्रस्ताव सही है। वे गलत कहते थे क्योंकि ग्रानंद साहब प्रस्ताव में खालिस्तान की बात कही गयी है। यह श्री राजीव गांधी का ब्यान है जोकि ग्रख-बारों में छ्या है। एक बार नहीं सैंकड़ों बार छपा है ग्रीर उसी ग्रानंद सहब प्रस्ताव की करीब-करीब 90 प्रतिकत बातें मानकर राजीव-लोंगोवाल समझौता हुम्रा कि नहीं? यह तो रिकार्ड पर है। न्नाप देख लीजिए। **न्ना**पने समझौता किय। ग्रौर ग्रानंद साहब प्रस्ताव को माना लेकिन पहले कहा कि वह राष्ट्रद्रोही प्रस्ताव है। तो मैं यह कहना चाहता हूं कि इस विषय पर बहस कारगर तब होती जबकि केन्द्र ग्रीर राज्य के रिश्तों के बारे में गहरी बहस होती । आज तमाम राज्यों के साथ प्रन्याय हो रहा है। भयानक म्रार्थिक म्रन्याय हो रहा है, बंटवारे के बारे में भ्रन्याय हो रहा है। भ्राज भ्राटोनोमी की बात केवल पंजाब में उठी है, मैं चुनौती के साथ कह सकता हूं। कि यह बिहार में उठेगी, बंगाल में उठेगी स्रौर मध्य प्रदेश में उठेगी।

ठाकुर जगत पाल सिंह (मध्य प्रदेश): मध्य प्रदेश में नहीं उठेगी।

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): He is concluding now, please do not disturb him.

THAKUR JAGATPAL SINGH: On a point of order, Sir, Is it relevant in the context of the Bills?

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Please clude now

श्री राम भ्रवधेश सिंह: रिलेवेंट है। 45 प्रतिशत ये मिनरल रिजर्व विहार में है। वहां का ग्रायात कितना है? देश में सब राज्यों से कम है।

उपसभाध्यक्ष (श्री हेच हनुमनतप्पा): भ्रवधेश सिंह जी भ्राप खत्म करिए।

श्री राम अवधेश सिंह: कर रहा हूं। में समझता हं कि आतंकवादियों की लड़ाई

श्री राम प्रवधेश सिंही

निराशा की लड़ाई है घोर निराशा की लड़ाई है। मैं भातंकवाद का समर्थन करने वाला नहीं हं ग्रीर न करता हूं। श्रातंक-वादको म्राप जितनी ताकत से संभव हो खत्म करिए। लिकन म्राप कर नहीं सकते। माप में हिम्मत नहीं है। म्राप जो एम्रीव्ड पार्टी है उससे तो समझौता करते नहीं है। मापकी मादत है कि जो एग्रीब्ड पार्टी नहीं है उसी से बात करते हैं। लका में गए तो एग्रीव्ड को छोड़कर जो दूसरी है उससे समझौता कर के चले आए। इसी तरह से यहां जिन लोगों ने मांदोलन खड़! किया है, चल(या है, उनसे भ्राव बात नहीं करते हैं। कभी लोंगोवाल से कभी बर-नाला से बात करते हैं भ्रीर फिर कहते हैं कि डिस्टेब्ल।इज कर रहे हैं। फिर तीसरे को चुनेंगे। तो इस तरह से काम चलते वाला नही है। यह राजनीतिक सवाल है आटोनोमी का वेस्ट बंगा न माटोनामी की मांग कर रहा। है, तिमलनाडु मे आटोनोमी कं मांग कर रहे हैं। बनीटक भी मांग कर रहा है, स्रांध्र प्रदेश भी मांग कर रहा है ब्राटोनामी की । पूरी भ्राटोनामी की नहीं लेकिन इतनी भ्राटो-नामी की कि जितने उसके रिसोर्सेज हैं।

SHRI P. CHIDAMBARAM: He is demanding on behalf of everybody.

श्री राम प्रविधेश सिंह : स्राप इस बात को नहीं समझेंगे क्योंकि ग्रापके दिमाग में यह बात नहीं थ्रा सकती । राजनीतिक लड़ाई के गर्भ से श्रापकी पैदाइश नहीं है। इसलिये इन राजनीतिक सवालों को चिदं-बरम साहब नहीं समझते।

उपसभाध्यक्ष (श्री हेच० हनुमनतप्पा)ः म्रापको तो 10 मिनट हो गये, मब म्राप समाप्त की जिए।

श्री राम ग्रवधेश सिंह: मेरा निवे-दन है कि एक मिनट और देदीजिये। तो मेरा कहना है कि जो ऐग्रीब्ड पार्टी है उससे बातचीत की जिये। जो लोग आतंकवादी हैं वे भी जानते हैं कि इस युग में भारतवर्ष तं ग्रलग होकर कोई राष्ट्र नहीं बन सकता। अगर व समझते हैं कि हम देश बना लेंगे तो वह गलत है। लेकिन मेरा कहना यह है कि जो न्यायपालिका का कार्यहै उसको क्राप पुलिस के हवाले कीजिये। अगर अप्रप्तिस कार दे देंगे तो पुलिस न्यायपालिका को खत्म करने लगेगी। अगर ऐसा होगा तो सभ्य समाज खत्म हो जाएगा । किसी भी सभ्य समाज में न्यायपालिका का काम पुलिस को नहीं दिया गया और ग्रगर ग्राप यहां देते हैं तो यह बहुत गलत होगा। म्रागे म्राने वाली पीढ़ियों के लिये यह का**म** बहुत ही गलत होगा। लेकिन ग्राप क्या गारंटी दे सकते हैं कि बिहार में जब मांग उठेगी कि हमारी हिस्सेदारी दो तो आप यह कानून लागू नहीं करेंगे ? ग्रगर वानीटक से उठेगी कि हमारी हिस्सेदारी दो तो क्या होगा? मझे याद है कि जय प्रकाश नारा-यण जैसे ग्रादमी को भी कहा गया कि वे फासिस्ट हैं, देश को डिस्टेबिलाइज करना चाहते हैं 21 उनकी मांग क्या थी ? उन्होंने खालिस्तान नहीं मांगा था। उनकी मांग थी कि बेरोजगारी को खत्म करो. भ्रष्टा-चारको खत्म करो। इन मांगों को लेकर वे चले तो प्रिवेंटिव डिटेंशन ऐक्ट से भी ज्यादा कठोर इमरजेंसी का आपने लगाया मीसा भ्रापने लगाया । उनको ग्रापने दबाने का काम किया । इसलिये ग्रापको इस संशोधन के मुताबिक खतरा दिखाई दे रहा है।

उपसभाष्यक्ष (श्री हेच० हनुमनतप्पा)ः ग्रापने जो समय मांगा पूरा हो गया, श्रव श्राप समाप्त की जिये।

श्री राम अवधेश सिंहः तो मैं इस बिल का विरोध करता हूं। विरोध इस माने में करता हूं कि जो अधिकार भ्राप देना चाहते हैं वे दे भी दिये जाएं तो ग्रापके ग्रधि-कारी इतने निकम्मे हैं कि इनके पास हजारों अधिकार या कानून पास हैं, किसी कानून का येपालन नहीं कर सकते हैं। ग्रधिकार ले लेंगे तो भी वे निकम्मे रहेंगे।

धन्यवाद ।

VEERSHETTY MOGLAPPA KUSHNOOR (Karnataka): Mr. Vice-Chairman, I support the National Security (Amendment) Bill, 1987, and the Terrorist and Disruptive Activities (Prevention) Bill, 1987. The first Bill, that is, National Security (Amendment) Bill. 1987 is restricted only to Punjab and Chandigarh. Section 2 savs.

"The National Security Act. 1980 (hereinafter referred to as the principal Act) shall, in its application to State of Punjab and the Union territory of Chandigarh have effect subject to the amendments specified in section 3."

And the other Act, that is, Terrorist and Disruptive Activities (Prevention) Bill, 1987 is, applicable to entire India. I would first discuss about the National Security (Amendment) Bill.

I have been listening from this morning the speeches of the hon. Members from the other side. Our party also does not like such kind of laws. in an abnormal situation, what should we do when innocent people are being killed. in Chandigarh and other places in Punjab? Sir banks are being looted. A large number of people have been killed. Not only that. They are reanding a separate State of Khalistan. Should we support such kind of terrorists and such type of demands? should not object even if, for the sake unity of the and integrity the country, some persons are arrested without any reason. The country is more important than individuals. the unity and integrity of the country is more important than a person's liberty. Therefore in my opinion, we should welcome when such laws are being enacted in order to see that such tendencies are curbed in Punjab and other places. Our Government has done a very good thing. Moreover, the Terrorist and Disruptive Activities (Prevention) Bill is going to lapse after two years. Therefore, to the Opposition friends who are saying that this measure should not be enacted, I would like to put the question, what the solution? How should we curb these Should we give freedom to activities? the terrorists to kill anybody without any reasons, without any basis? I do not think this is the view of the Opposition.

think, no civilised country can all w such kind of disruptive activities. RI In of law has to be enforced.

Having said this, I would like to make the point that the Terrorist and Disruptive Activities (Prevention) Bill should not have been applied to the entire coun-My submission is that this should be applied only to those areas where people are waging a war against where they are demanding se-This should have been parate State. applied only to those areas and not to the entire country. Now, a number of powers have been given. There are States ruled which are being by different If anybody wants to take reparties. venge against political rivals, by establishing this Board etc. what will Such a possibility is there. happen?

Then, Sir, sub-clause (4) of clause 1 says that it shall remain in force for a period of two years from the 24th day of May, 1987. This means it will be in force up to May, 1989. The question which I want to raise here is in re-This is a very im gard to clause 9. portant clause. I will just read the relevant portion:

"...and a notification constituting a Designated Court for the same area or areas or for the same case or class or group of cases has also been issued by a State Government under that subsection, the Designated Court constituted by the Central Government, whether the notification constituting mech Court is issued before or after the issue of the notification constituting the Designated Court by the State Government, shall have, and the Designated Court constituted by the State Government shall not have, jurisdiction to try any offence..."

Here, you are taking away the rights of The designated courts conthe States. stituted by the Central Government will override those consittuted by the States. When the State police force is investigating a case if you go against the wishes of the State, by appointing your own

Shri Veershethy Moglappa Kushnoor] designated court, there will be conflict between the Centre and the States. The police force investigating the case will be in difficulty. Whose orders will they abide by? The Central Government's orders or the State Government's orders? I think, in actual implementation, flict will arise between the Centre and the This will have to be clarified by the hon. Minister. Then clause 12(2) tays:

"If, in the course of any trial under this Act of any offence, it is found that the accused person has committed any other offence under this Act or any rule made thereunder"

I have no dispute with that.

"or under any other law, the Designated Court may convict such person of such other offence and pass any sentence authorised by this Act or, as the case may be, such other law, for the punishment thereof."

'Other laws' means the provisions under the Indian Penal Code or the Criminal Procedure Code. If that is so, would like to know whether any other offence committed under the Cr.P.C. or the Indian Penal Code is also going to be investigated and the person punished under this law. Already there are is are going to try a person uncer the Cr.P.C. and the Indian Penal Code and if this provision says 'any other law', it will create some ambiguity.

Now I will come to presumption caluse. This is good, it is necessary also. are seeing that if there are witnesses, the terrorists are first murdering or killing them. Even if somebody is giving shelter, he is not coming out to give evidence because of the fear of being killed So, I agree with or murdered. section 21, but I cannot understand one Section 15 says that any confession, made before a police officer not below the rank of a Superintendent of Police will be admissible for evidence. The Minister himself is an eminent lawyer and he will have to enlighten me whether the Superintendent of Police is

the investigating officer or any other investigating officer will have to bring the culprit before the Superintendent of Police and he will have to record the confession. Is the Superintendent of Police and the investigating officer one and the same person? This will have to be clarified.

In Section 21 it has been stated that a confession has been made by a co-accused that the accused had committed the offence. Does this mean that you are going to pardon the co-accused and take him as a witnes or he is also to be treated as an offender and you are going to punish him? You have to clarify these points.

These are some of the points which I wanted to make and with that I egain support the Bill, that this Bill may be passed.

श्री चतरानन मिश्र (बिहार): उप-सभाध्यक्ष महोदय, पंजाब की एक असा-धारण स्थिति है और उस ग्रसाधारण स्थिति का साधारण तरीके से निदान नहीं हो सकता है। हम कम्युनिस्ट लोग पंजाब में अपना खन बहा रहे हैं और देश की एकता की हिफाजत कर रहे हैं। हमें पता है कि सिर्फ भाषणों ग्रीर प्रस्तावों से पंजाब की समस्या का निदान ग्रीर ग्रातंकवादियों की सोफिस्टि-क्टेड गन्स का समाना नहीं हो सकता है। इसलिये कोई खास तरीका तो म्रस्तियार करना ही होगा जिससे उस समस्या का निदान निकते। लेकिन प्रभी जो विधेयक मन्त्री महोदय ने प्रस्तृत किया है वह परिस्थितियों को ग्रीर भी भयावह बनाता है। इसलिये मैं श्रनुरोध कहंगा कि इस पर गम्भीरता विचार किया जाय । जो बिल हमारे सामने आ। है उसमें डिटेंशन की ग्राउन्ड देने में टाइम बढ़ाया जायगा। यानी श्रभी जो गवर्नमेंट की इंएफीसिएंसी है वह और बढ जाएगी । यह बिल डिक्लेरेशन ग्राप कंटी-न्यड इनएफिसिएन्सी भ्राफ दी सेंट्ल गवर्नमेंट इसलिये हम कहते हैं कि यह बिल जिस उददेश्य के लिये है वह बिलकुल डिफीट हो जानेगा। फिर इससे क्या : होगा ? इससे किमिनल।इजेशन अपफ पुलिस होगा। आप जानते हैं कि पुलिस श्रभी भी त्रिमिनल होती जा रही है क्योंकि

जब सिविल लिबटीं-नहीं रहती है तो ऐसा होता है। कई उदाहरण ऐसे हैं जो इस बिल के साथ स्पष्ट हो जाएंग। अगर एक अ। दमी डिटेंशन में है और फिर उसकी डिटेंशन होती है तो उसको भी नजरबंदी के कारणों को देने की भ्रवधि 5 दिन बढ़ाई जा रही है। डिटेंशन 5 दिन ग्रीर बढ़ा देंगे। जब नजरबंदी में है, नजरबंद हैं श्रीर धगर ग्राप ग्राउन्ड तैयार नहीं कर सके श्रीर ऐसे लोगों को पकड कर रखेंगे तो इससे लोगों में भयंकर गुस्सा पैदा होगा। इसलिये कृपा करके ऐसा फ्रांप मत कीजिये। श्रगर, जैसा कि मन्त्री महोदय ने कहा कि इस कानून के बनने से हम दूसरे स्टेट से वहां जज दे सकते हैं, भ्रगर ग्राप ऐसा करेंगे तो एक भयानक स्थिति पैदा होगी। यह बात ठीक है कि पंजाब में किमिनल जुरिसप्रेंडस पैराल इज हो गया है। लेकिन मन्त्री महोदय ने समझा नहीं कि यह क्यों हम्रा, लोग गवाही देने के लिये नहीं म्राते? मैं पूछना चाहता हूं कि इसकी पूर्ति इस कानून से कैसे होगी ? दूसरा कारण यह है कि पंजाब पुलिस भ्रांदोलन से प्रभावित हो गई है और इसलिये वह सही जांच-पड़ताल नहीं कर रही है हम(रा खुफिया विभाग ग्रक्षम साबित हो रहा है। इसलिये किमिनल ज्रिसप्रेंडस ठप पड़ती जा रही है। बहुत कम ग्रपराधियों को सजा मिलती है। इस समस्या का समाधान आप इस कानून में प्रोविजन करके नहीं कर सकते। ऐसा लगता है कि भ्राग लगी है पूर्व में भ्रौर भ्राप फायर ब्रिगेड भेज रहे हैं पश्चिम में, ऐसा करके वहत भयंकर स्थिति म्राप पैदा करेंगे। असल में दिक्कत यह है, वैसे हमारे मंत्री महोदय भाग्यशाली हैं जो वे पोस्ट इंडेपेंडेंट डेज के बेबी हैं ग्रीर उनका इंडियन पुलिस से कभी सामना नहीं पड़ा। वे भाग्यशाली हैं जो ये जन्मे हैं सिल्वर स्पून इन हिज माउथ में लेकर, बल्कि ग्रीर भी भ्रच्छे गोल्डन स्पून इन हिज माउथ लेकर । माननीय सदस्य इनकी पार्टी के हैं वे इंडियन पुलिस को समझ सकते हैं, जो कि भ्राजादी के म्रांदोलन में भाग ले हैं। ग्रगर ग्राप इंडियन पुलिस से यह कहें कि तुम दस चोरों को पकड़ कर लाग्रो तो वे दस चोरों के बजाए सौ-दो सौ अच्छे आद-मियों को पकड़ कर ले जायेंगे और उनसे दो

सौ रुपया लेकर चार सौ रुपया लेकर वहां जमा करा देंगे श्रीर उनको टाइम पर च। जंशीट भी नहीं देंगे । अप इंडियन पुलिस को आदर्श बनाना चाहते हैं इसमें हम भापके साथ हैं। लेकिन पंजाब में एक भयानक स्थिति पलिस के इस रवैये के चलते हो रही है। इसलिये हम लोग ग्राप से निवे-दन करते हैं कि अ। प गेहूं और भूसा को **धलग** करिये। गेहं ग्रीर भूसा दोनों को साथ मत फेंकिये। एक माननीय सदस्य ने कहा कि वहां पर टैरोरिस्ट हत्यायें कर रहे हैं, बसों पर हमला कर रहे हैं ग्रौर निर्दोषों की हत्यायें कर रहे हैं। बिल्क्ल सही बात है। लेकिन जो यह कह रहे हैं उनको भगर भाप मार डालिये तो बात थोडी समझ में मा सकती है। लेकिन बिना ट्रायल किये उनको मारना त्रिमनलाइज करेगा पुलिस को, जुडीशियरी को, सोसाइटी को । इसलिये मैं कहता हूं कि पहले बुझ तो जाइये कि कौन भूसा है ग्रीर कौन गेहं है। जब बूझियेगा तब सख्त कार्य-वाही कीजियेगा नहीं तो यह कानून जो ग्रप्प बनाने जा रहे हैं वही त्रिमनल है ग्रीर भोरी विलोम पैदा करेगा। ग्रापने कहा है कि हम श्रापसे इस सल्यूशन के बारे में चर्चा करेंगे। ग्राप कह रहे हैं कि दिल्ली सरकार एफिसियेंट है, इसलिये **भ्राप** उसको, केन्द्रीय सरकार को **ज्यादा** म्रधिकार चाहते वयोंकि हैं देना राज्य सरकार से नहीं संभलपा रहा है। लेकिन जब दिल्ली में हत्यायें होती हैं तो आप क्या करते हैं ? यह यानंयन टेरेटरी है। जब यहां इस तरह की घटनायें हुई थीं उस दिन आप कहां गये थे। यह मत कहिये (समय को घंटों) उपसभाध्यक्ष जी हम तो सिर्फ बोलते हैं राज तो ग्राप ही करते हैं। इसलिये जरा टाइम तो म्राप दे दीजिये। भ्राप तो लिबरल हैं जरा मंरी बात सून लीजिये। ध्रगर मेरी बात पसंद न ध्राये...

उपसभाध्यक्ष (श्री हेच० हनुमनतप्पा): पसंद की बात नहीं। समय का भी ख्याल रखना है।

श्री चतुरानन मिश्रः दो बिलों को एक कर दिया जो कभी नहीं होता था।

उपसभाष्यक्ष (श्री हेच० हनुमनतप्पा): इसीलिये टाइम भी डबल दिया गया है।

श्री चतुरानन मिश्र : केन्द्रीय सर-कार से भी पंजाब की समस्या का निदान नहीं निकल रहा है। इसीलिये स्राप पर हमारा ग्रविश्वास है ग्रौर हम नहीं सोच सकते कि म्राप इस सम्बन्ध में ग्रौर कुछ कर सकेंगे। हमने जब कहा कि आप गेहें और भसे को भ्रलग की जिये तो इसका यह मतलब है कि मार्डरेटस को ऋतिकवादियों से ऋलग करिये। ग्राप दोनों को समेट कर एक ही में रखते हैं। इस पर भी ग्राप जरा गहराई से विचार कोजिये। जोधपुर में जो नजरबंदी हैं वे सबके सब दूध के धोये हुये नहीं हैं, सभी निर्दोष नहीं हैं। लेकिन कितने दिनों ग्राप उनको वहां रिखयेगा ? न ट्रायल जायेगी, न अभियोग लगायेंगे । हम सभी विरोधी पक्ष के लोग कहते हैं कि भ्राप उन पर मकदमें चलाकर जल्दी से जल्दी कोई फैसला करें, कोई रास्ता निकालें। ग्रगर ऐसी ही स्थिति रहेगी तो इससे समस्या का समा-धान नहीं होगा। स्राज हम वहां पर मारे जा रहे हैं। हम ग्राप की इससे ज्यादा क्या सहायता कर सकते है। लेकिन ग्राप इतनी भी सहायता करने के लिये तैयार नहीं हैं कि नाजायज ढंग से जो लोग वहां नजरबंद है उन पर विचार करें। ग्राप दस को छोडते, ग्राप 20 की छोड़ते, ग्राप 80 की छोडते. ग्राप भुछ करते ही नहीं। ग्रापकी 6 P.M. यह कार्रवाई बदले की भावना है। पंजाब में जनता यह सवाल उठाती है। म्राप तो मंत्री महोदय नहीं जाते हैं लेकिन मैं जाता हूं वे कहते हैं कि कितने दिनों लोगों को नजरबन्द रखेंगे, क्या इसकी कोई सीमा है। इसी तरह से नहर के पानी का या चण्डीगढ़ का सवाल है। क्या कभी आपने सुना है आप भी तमिलनाडु से म्राते हैं कि तमिलनाडु की केपिटल बिहार में कर दें। क्या भ्राप इसको पसंद की जियेगा । इसलिये पंजाब की राजधानी चण्डीगढ़ ही होना चाहिये। इन बातों के हुन के लिये ग्रापको रास्ता निकालना चाहिये। जब ग्राप की सरकार थी हरि-याणा में तन भी ग्राप नहीं कर पाये। तो और भी संकट पैदा होगा। कानून में पुलिस के रामने बयान को सत्य समझने की भ्राप व्यवस्था कर रहे हैं। जो जेल जा चुके हैं श्रंगेजों के जमाने में भीर श्राप जानते

ही हैं कि पुलिस किस तरह मार-मार कर

पीट-पीट कर कनेफेशन करवा लेती है क्या क्या कहलवा लेती है किमिनल्ज से कैसा व्यवहार करती है। इसलिये यह संशोधन ग्रभुचित है। फिर ग्राप कहते हैं कि फोटोगाफ से ग्राइडेंटीफिक शन हो जायेगा तो क्या जेल में भी फोटो हो जाएगा, वदा स्रादमी को जेल में नहीं जाना होगा। ग्रगर ग्रादमी को जेल जाना है तो पहचान भी हो सकती है। इसलिये क्या ग्रापने इस तरह की बात कभी सुनी है ? ग्रन्त में मैं कुछ सुझाव देना च हता हूं । इसके पहले एक बात मैं कह कर सूझाव दंगा । राजनीतिक समाधान निकालने की चर्चा भ्राई है। मैं यह चाहता हूं कि इसका भी स्पष्टीकरण होना चाहिये। कुछ लोगों के राजनीतिक समाधान का ग्रर्थ यह लगता है कि ग्रातंकवादी जो हैं जो खालिस्तान चाहते हैं जो हत्यायें कर रहे हैं उनसे जाकर के स्राप बात करेंगे। मैं तो इसके कर्ताई पक्ष में नहीं हूं। ग्राप ग्रगर उनसे बात करेंगे तो मैं उसका जबरदस्त विरोध करूंगा इसके लिये ग्राप से भी मुकाबला करूंगा। हम को लग रहा है कि भ्राप उन्हीं हत्यारों से बात कर रहे हैं। स्रापके राज्यपाल ने म्रान दी ईव म्राफ इंडीपेनडेंस डे पर भाषण करते हुये उनकी तुलना हत्यारों की जुलना महीद भगत सिंह जी से की ... (व्यवधान)

SHRI P. CHIDAMBARAM: Sir normally I do not interrupt, but since this matter has been raised I want to say that I have spoken to the He stoutly repudiated that he made a speech of that nature. passage appearing in Mr. Satpal Dang's article is incorrect. This article is incorrect. This morning's The Times of India carries a letter by the Director of Information. Public Relations, Punjab, repudiating that paragraph. Therefore, I would like you to accept the Governor's statement. He did not make any comparison to any of the freedom fighters.

SHRI CHATURANAN MISHRA: All right. If he has contradicted it, then I am glad. But I am telling you, this confusion was created because he spoke something like that.

SHRI P. CHIDAMBARAM: I have spoken to him myself. Kindly read today's The Times of India. I have spoken to the Governor myself.

SHRI ATAL BIHARI VAJPAYEE: Have you seen the text of the speech?

SHRI P. CHIDAMBARAM: He says that he has gone through the record of the speech. He is satisfied he did not make the statement. An authoritative rejoinder has appeared in this morning's papers.

SHRI CHATURANAN MISHRA: I accept it.

SHRI ATAL BIHARI VAJPAYEE: I wave seen the contradiction. But how did this misunderstanding occur?

SHRI P. CHIDAMBARAM: In fact, the Governor said, when he spoke to me the day before yesterday night that he would—or he has, I am not very sure—write a letter to Mr. Satpal Dang denying he made a statement to that effect I think we should accept the Governor's statement.

SHRI CHATURANAN MISHRA: Yes, I am going to accept that. And I am happier with the contradiction. Had it been a confirmation, then that would have been a tragedy that a State's Governor had said like that.

उपसभाव्यक्ष महोदय, हां, यह अवस्य है कि मोडरेट लोगों से, भारत की एकता के पक्षधर तिख लोगों से उनकी समस्याएं उनकी मांग और समाधान पर आप अवस्य बात करें। अभी पंजाब की स्थिति यह हो गई है कि यह जो आतंकवादी हैं इनका पंथक कमेटी पर कड़जा हो गया है। सीधे टकराव की हालत पैदा हो गई है। यह नयी और खतरनाक स्थिति है।

उपसभाष्यक्ष (श्रीहेच० हनुमनतप्पा)ः श्रव ग्राप खत्म कीजिये ।

श्री चतुरानन मिश्रः वस दो मिनट में समाप्त कर रहा हूं। हमारा ख्याल है कि जब सदन में हम राजनीतिक पार्टी

के लोग बोलते हैं तं। ग्रच्छी बात बोलते हैं लेकिन वहां चल कर हम जनमत क्यों नहीं तैयार करते हैं ? हमारी पार्टी के लोग जा रहे हैं। आपकी पार्टी ता बहुमत में है, बराबर आप राज चलाते हैं श्रापके लोग निकलते क्यों नहीं हैं पर्दे से, क्यों पदीनशीन बना कर स्नाप सपने नेतास्रों को रख हुए हैं। हम कहते हैं पदा उठाएं यह रिदाज ता बहुत पुराना ह। गया है। दूसरा हमें यह करना चाहिये कि प्रतिराध शुरू करना चाहिये। सब स बर्डा समस्या है जनमत तयार करने की क्योंकि उनकी वहीं शेल्टर मिलता है, बहुत से लीग समझते हैं कि ग्रातकवादा जायज काम कर रहे हैं। इस को आप फाइट ग्राउट नहीं करते हैं। जनमत बनाने वा काम क्या पुलिस करेगी, डी०ए०पी० करेगा, एम०पी० करेगा, डीं ०एम० वरिंगा ? यह मैं जानना चाहता हूं इस कानून के किस प्रावधान से जनमत तयार करना होगा यह बताइये ? इसलिए मैंने कहा कि भाप जो यह कानून बनाने जा रहे हैं इसस एडिमिनिस्ट्रेटिव स्रोर पालिटिकल डिफीशियसी जो है, फल्योर जो है उस की आप पूर्ति नहीं कर सकते हैं, इस तरह के न्प्रिसिव लाज से श्राप इसको सर्प्लामेंट नहीं कर सकते हैं। मैं द्रापसे भी मंत्री महोदय कहूं कि एक तरक, तो वे लोग हथियार ले आते हैं दूसरे देशों से श्रीर हमारे दो साथी जब सिगापूर से लीगल हथियार खरीदकर ले आए यहां परदिल्ली में तो उनको पकड़ लिया, कहा स्नाप नहीं ले जा सकते हैं। उन्होंने वाहा कि वहां के हाई कमिशनर का परमिट था। हमने बार-बार कहा होम मिनिस्टर साहब से कि इसको ग्राप रीलीज कर दीजिए, जाय खरीद हुए है। उन्होने बहा विः क्छ कान्नी पेंच ७ठ गया है इसिलए कैंबिनेट में गया हुआ है। तो हम जायें कैंबिनेट में ग्रीर जो हत्या करने दाले हैं वे बिना कैबिनेट के ले जायेंगे और हत्या करके चले जाएंगे। बताइये कैस होगा (समय की घंटी)

[श्री चतुरानन मिश्र]

अभी आतंकवादियों ने एलान किया है कि दीवाली के दिन वह एक सरबत खालसा करेंगे । उसमें फिर कुछ निर्णय लेंगे। हम लोग जितनी पोलिटिकल पार्टीज के लोग हैं जो इस देश की एकता चाहते है, प्रखंडता चाहते हैं क्या वे उसके पहले आम जनता का कोई सरबत खालसा नहीं कर सकते हैं, जो साबित कर दे कि जनमत इधर है। इसिलिए मैं यह कहंगा कि ये रिप्रेसिव लाज जो है ये वहां की जनता को और भी स्नापके खिलाफ करेंगे भ्राप इस भ्राग में भ्रौर भी पैट्रोल डाल रहे हैं । इसलिए यह कानून सर्वथा अन्चित है देश के हित में नहीं है और इसलिए जी पहले का कानून है उसी सं म्राप कार्यवाहियां की जिए । स्रापके पास तो उचित सी०ग्राई०डी० भी नहीं है। म्राप सी०माई०डी० पर जोर दीजिए कि कहां से वे हथियार ले जाते हैं, कै से इनको पकड़ें, कौन कहां जा रहा है। जो करना है वह करते नहीं श्रीर कानून बनाकर. रिप्रेंसिव लाज को बनाकर जनमत को श्रीर भी बिलाफ करने जा रहे हैं। इसलिए में भ्रापस अनरोध करूंगा कि इन बातों पर गम्भीरा से विचार करके इस कान्न को वापस लीजिए।

SHRI BIR BHADRA PRATAP SINGH: (Uttar Pradesh): Mr. Vice-Chairman, Sir, I am on the second Bill.

My contention is that the Bill is not related to any particular State or situation, but it relates to the whole country.

Before that, I want to make two polical submissions. I am in favour of a political solution, a solution through talks to every such problem. No military utilisation will be able to bring any solution to such a problem. Rather, the example of Sri Lanka quoted by my learned friend is correct, and we will have to revert back to a peaceful solution the moment we adopt a military solution.

My second contention is, with regard to the terrorists and those who indulge in disruptive activities, there is only one safeguard which, I say, is sufficient. That is, they should not be convicted with-

out evidence, and the basis of conviction should be an evidence only. All other safeguards that are being talked about in this House, I think, are divorced from realities and facts.

A very senior Member said what we should do with international while dealing with terrorism inside the country. He must be reminded they are trained outside the country, they are financed by foreign countries. they go there when there is pressure here. in this country. They get assylum in those countries. When we ask for repatriation, those countries do not agree to send them back to our Over and above these, the technology, the methodology, the new techniques that international terrorist movements are adopting in the world, are at once adopted in this country. We have to propound a new method and make a new law to meet such a situation. Therefore are very much concerned at the international terrorism in today's Now, the problem arose in the modern sense actually after the establishment of a Jewish State in Israel, That resisted by P.L.O. It has spread to the whole of Middle East and to northern portion of Africa and it is now gripping the whole world. In our national movement, terrorism was an individual act or confined to a limited group. But after regional movements came and now introduced in the country, terrorism has become an organised form of politi-Unfortunately, it has cal methodology. become an integral part of our body politic. So we have to deal with this problem in an effective political as well as legal manner. Therefore, I am one of the very strong supporters of dealing with this problem in an effective, both political and legal manner. connection I will make two or three suggestions. It requires more stringent measures and these should have been contemplated in a complex situation like Sections 3 and 4 of the have still escaped your notice. Before. I make suggestion, I will come to the point as to how to deal with terrorism and disruptive activities.

Now, there are four objections raised from the other side. One is about the identification of photo copies. I think. our learned able Home Minister will be , able to explain it. To my mind, it is the only reason these proclaimed offenders are absconding. That is why this device has been resorted to. 1 very clear in my mind. Mr. Sukomal Sen is not here but I was listening to I was also listening to the argument right from Mr. A. K. Gopalan's case and Mr. Ramesh Thapar's case to this present day that preventive detention should not be resorted to in this country because it is violative of Fundamental Rights of a citizen. The fallacy the argument, to my mind, is at that time the argument pronounced in Gopalan's case was that the Supreme Court has given precedence to the Code of Criminal Procedure over the Fundamental the Fundamental Therefore. Rights have been made subservient to the Code of Criminal Procedure. all those arguments that civil liberties should not be curbed and Fundamental Rights should be preserved or that the Code of Criminal Procedure should not precedence over **Fundamental** have Rights or a Central law should not have precedence over the Fundamental Rights hold good in the case of those criminals or worse than criminals, that is, terrorists, because neither they believe in Constitution nor they believe in Funda-The question menal Rights. is, whether such an argument can be extended to those who do not believe in the Constitutional fabric or framework or those who do not care for other Fundamental The argument is that to give Rights. Fundamental Rights to these terrorists But nobody convinces is not correct. those terrorists that they must respect Fundamental Rights of other citizens also; instead they kill them.

Now, the third objection was raised by my learned friend Shri Jaswant Singh, whom I requested to be present here. spoke about the presumption given to an authorised court in section 21 of the I think he used the specific word Bill.

'new judicial philosophy' which has been introduced now. I want to show him section 4 of the Indian Evidence Act which was much older, a statute of the British period. In that it is said that wherever it is directed by this Act, the court shall presume a fact, it shall regard such a fact as a proof unless and until it is proved otherwise. So my learned friend is not correct when he says that this legislation has introduced a judicial philosophy' in our statute. philosophy is as old as the Indian Evidence Act itself. Now, I come to the other objection which is about Section 15 itself. The hon. Minister is learned and he will explain it further. I want to supplement him. He said, Section 25 of Indian Evidence Act discarding the right of a police officer to record confession is a code framed by I sav no. There are still better safeguards in the present Act and I think, he should have pleaded better safeguards because the object is to deal with terrorists. First safeguard that he would be telling to the accused he purport of his statement which is going to make. The second guard is that it shall be in writing. third safeguard is if the confession recorded by any other mode, supposing if it is by tape, you will remember, Mr. Vice-Chairman, Sir that in Pratap Singh's case, in Supreme Court, there was great discussion, when there was some taperecorded confession made in some Statement, now this Act has made that an admissible evidence. So, I think, section 15 itself has provided safeguards. I have practised in the lower courts for a long time. I can cite examples 109 and 110 cases, accused were produced or persons who were required to be bound down were produced before a That was recorded in a confession, man was bound down. It is the actual state of affairs about the confession made the Magistrate. So, you cannot say whether the magistrate records confession or the police officer the confession. records That is the material thing. The material thing is the circumstances under which it is recorded and the protections with which

it is recorded and the credence

[Shri Bir Bhadra Pratap Singh]

the court gives to it at the time of assessment of the evidence. Now, I wanted to make three suggestions to the hon. Minister.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA: Please be brief.

SHRI BIR BHADRA PRATAP SINGH: In this Session, this is the only that I am speaking. So, please allow me to make three suggestions. In those cases, where no death is caused, you have made provisions for abetment to be punished. But what about attempt because from the language of Sections 3 and 4, there is nothing like Section For instance, in Section 302 case, a person is convicted for murder. section 307, attempt is to be punished. It is not so clearly indicated in Section 3, you may be having your own interpretation, but I am differing from you, but I want to add one thing to Event an attempt should be euated wih treason against the State. (Interruptions).

SHRI P. CHIDAMBARAM: Attempt is there in clause 3(3).

SHRI BIR BHADRA PRATAP SINGH: It must be equated with treason against the State. Otherwise, I tell you with all this, probably, you may not be able to get the objective in an attempt. may be your practical difficulty. Anvway, it is my suggestion. may consider it. My second suggestion is there should a special cell or section or department seeking bilateral freaties for arrest, repatriation or extradition of such people who have migrated from country to other countries. I know the He cannot be subjected to a national law but I am suggesting to you that the moment, he runs away either to America or to other foreign countries, of course, nobody runs to Soviet Russia or to a communist country. I think there will be no difficulty in repatriation somebody happens to be there. But you are having a lot of difficulties in repatriation. Whenever there is pressure, they have run to Canada , to the USA. There is evidence. If you do not take any effective step to get them repatriated

to this country, then I think the difficulty would remain.

The third suggestion is that rumourmongering which is affecting the nation should also be covered under this Act. I am an extremist so far as dealing with terrorists is concerned. I do not want soft handling in the case of terrorists. Those who want to establish fundamental rights, liberty and freedom, let them give. It is my belief that rumour-mongering sometimes vitally affects our nation. So in both the case such rumours serious nature should also be included in some form. There learned bon. Minister, if it is possible for him, may put it in some form. They have also sometimes contributed a good deal for peace. 🗷 and harmony.

SARDAR JAGJIT SINGH AURORA (Punjab): Mr. Vice-Chairman, Sir, I rise to oppose both the Bills. I also realise that anything I may say will have little effect about the adoption of these I say that in sorrow and not I think it is my conscientiin anger. ous duty that I must object to these Bills as they are totally against democratic norms and human rights. I realise that * the situation in the country generally and in Punjab has taken on very dagerous dimensions. But I must also say that it is necessary for the Government, the Central Government, to try and do a bit of introspection to see why it has To think that your Internal Security Act imposed only one year's detention is the reason; the fact that the previous law known as the antiterrorist law, was not sufficiently deterrent is not the factor. The factor is that the Government here has been guilty of its inability to appreciate the situation correctly, to realise what has turned the people in Punjab totally against the Gov-Why the people in Punjab generally and the Sikhs particularly have lost confidence? The Government has lost its credibility with them. the reason. It has lost its credibility because the Government has not been able to take action against those who were guility of crimes, very unspeakable

crimes, in the month of November 1984. A charde was created by having Mishra Commission. Another charade is being created by having these panels. Nobody knows what is happen-I can assure you that till time that the Government is able to give equal justice, till it is impartial in treating the guilty wherever they are, this aspect of Punjab, this situation in Punjab, will not improve. | And it does not need the National Security Act to be strengthened and it does not need even the Anti-Terrorist Act to be recurrected. would like to mention here something which has really upset me. Under the National Security Act I would quote two One is about Sardar Badal about which I have already made a mention in the House. When you put a away in jail under the NSA, he is a criminal and he must not be treated as There is another case which is even more reprehensible. The police could not find anything really against the person. He was an employee of the Reserve Bank of India and they sent him away for one year under the National Security Act. He came back and he was given a show-cause-notice and dismissed from service. Recause be had been put away under the National Security Act for a year, which is not supposed to be a punishment. you are going to use the National Security Act in this manner, obviously peoole cannot have confidence in you. ar as putting people away is concerned, think the case of Jodhpur detenus is outstanding example. I say pecause I asked a question a few days igo as to what has happening about the rial of Jodhpur detenus as the honourble Home Minister had mentioned that hese people had been charged under a ertain section and their trial was The answer I have got in eply to my uestion, which arrived yeserday, was that the Supreme Court had Incidentally they sued a stay order. ere charged in January 198, six months fter they were imprisoned and then in uly 1985 the Supreme Court gave a stay has been made rder and no progress This means that the Govince them. rnment of India is not really wanting

to see whether these people are really guilty or not. They are more interested. in keeping them as detenus. And why? I have read an article in the Times of India written by an eminent editor himhimself to says-

"Ihe Prime Minister does not want to release these detenus because would like to use them as a bargaining counter for any decision or any discussions that may arise the future."

Now, is that moral? Or is that im-When a Government loses its moral authority, it is very difficult for that Government to be able to govern efficiently and effectively.

Now, I would like to say a few things about the Terrorist and Disruptive Activities (Prevention) Bill. Here again I feel that the first Bill itself, instead of serving its purpose of being a deterrent, had really made people angry made people upset and made them realise that they were being discriminated many cases have occurred where people have been arrested under a trumped up charge, such as a person at such and such a place was shouting Khalistani. This was enough to put him slogans. I give you a case which I away in jail. know through personal knowledge. One of my employees, whom I know, got permission to go to Pakistan to see he vounger brother; he got permission; got foreign exchange. He went Wagha border with his mother and his younger brother. He was stopped there for one day saying, "We want to make further inquiries." When he was again They said, stopped for one more day. "We still want one more day to make further inquiries." On the third day, he was charged with having shouted Khalistani slogans at one of the stands and having said that the Hindus All this time he was must be killed. in police custody. When I came know about it, I did try to find out what it was because the concerned gentleman, Mr. Sharma, range me up to tell me how It had been nabbed. our employees took me 53 days to get him out eventually, there was no case against him.

[Sardar Jagiit Singh Aurora]

I would give you another case when you say that the police these days is more trustworthy and the police people are going to abide by the law. I think you must have heard about this case.

In Jammu, one Mr. Gurdev Singh-I think that is the name of this gentleman-was kept in police custoday for Incidentally, he is a British 19 months. subject and the Designated Court found that the entire case against him totally fabricated. And what was the charge against him? It was that in coothers, he operation with two going to blow u pthe Parliament House, and going to murder the various VVIPs. The whole thing was concocted. Not only, that, There is another adjunct The lady who had come from England and made the mistake of going and secing him because her mother had said, "Please go and see him and give him some clothes." was kept in custody for eight months and later on, Prime Minister's good offices were utilized to get her released. She had to make a statement thanking the Prime Minister! there are so many other stories like this.

SHRI P. CHIDAMBARAM: Do you know what she is going now in England?

SARDAR JAGJIT SINGH AURORA: I do not know what she is going in England. But only her husband... (Interruptions).

SHRI P. CHIDAMBARAM: You should know what she is doing in England now.

SARDAR JAGJIT SINGH AURORA: If she is doing something wrong tell me later. But the point is, point that I was going to make is, when these stories go back to England and other places, what do you think the feeling of the Sixth community there That is one thing. I have been recently there for about two months, been to England and America, and it is a job for an Indian to try and bring them on to a rational level because of these things happening and because of various other things happening into which I

THE VICE-CHAIRMAN SHRI H. HANUMANTHAPPA): Please conclude now.

SARDAR JAGJIT SINGH AURORA; I think I will take two or three more minutes.

One of the things which I think is important is about the operations being conducted by the police in Punjab these days. The number of people who take, about innocent people being killed is endless. I have, at this juncture, no particular case that I can cite.

SHRI PAWAN KUMAR BANSAL: (Punjab); No body cites a particular case that is the problem. It is unfortunate that we let ourselves be fed on numours.

SARDAR JAGJIT SINGH AURORA: Well, the point is that in order to make people believe that there are no innocent people being killed. I have a suggestion to make: It would be worthwhile to send a committee-I do not want to go there myself-of Members of Parliament who could go and talk to the individuals without the police and satisfy themselves? I am not wanting to blame really anybody for it, but these stories of inno-. cent billings are going from mouth mouth and it is causing a tremendous amount of resentment and bitterness without the police and satisfy themselves? not talking about the terrorists This, I feel, may be able to give the police a better image than what have at the moment.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Please conclude.

SARDAR JAGJIT SINGH AURORA: I am going to conclude. I would like to finish up by saying that paying lip service to good intentions does not solve the problem, making tall claims does not prove performance. If more efforts are made to give a fair and equitable treatment to all segments of the society and if promises once made are implemented sincerely and honestly, it will give confidence to the people and win the cooperation of the public at large. No

What is required is a bit of heart searching to find out where you have failed and why you have brought the country to such a pass. Thank you very much.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Jamir. Last speaker.

SHRI S. C. JAMIR (Nagaland): Mr. Vice-Chairman, Sir, I rise to support the National Security (Amendment) 1987, and the Terrorist and Disruptive Activities (Prevention) Bill, 1987. oppose the Resolutions moved by the Opposition.

Sir, in a free and democratic society the present Bill is a paradox. But since we have to face the reality and we have To face the situation as it exists today, am supporting these Bills in that con-It is very easy to suggest. very easy to criticise. But as the Government has the responsibility to maintain law and order and to provide protection and security of life and property to all the citizens it has to be fully equipped legally and otherwise. I do not find any dispute between the ruling party and the Opposition as far as maintenance of national unity and integrity is concerned. I don't find any two opinions as far as curbing terrorism Puniab is concerned. Various expressions have been made as to why this Act should be extended and why this Amendment should be brought about. Tt is only an academic exercise. real thing which I would like to point out to the Government, through you, is that if you want your soldiers to win the battle, provide them good weapons and equip them properly and if they fail, then only you can blame your soldiers But without providing any weapons if they fail, don't blame them. That is one point which I would like to bring to the notice of this House.

Secondly, as a Government you cannot just let people being killed daily in hun-Many of the opposition leaders might be criticising as to why the Government is failing. Yes, whether it was

under the Chief Minister, Barnala, or under the presidential rule, killings continue and I believe that they will con-Mere enactment tinue for some time. of these Acts will not bring a solution. Don't think that this is the only way. But we want to equip the law enforcing agencies with sui able powers to deal with terrorism. I think no one will differ with the Government that terrorism has to be curbed, has to be eliminated from Punjab and other parts of coun'ry. Sir, as a Chief Minister, when I was in Nagaland, I had been dealing with the same problem. The Opposition leaders used to criticise me why I am arresting. Whenever vou arrest any hostile after a lot of efforts, the lawyers will rush to the court and release him on bail. Where is your ef-All your efforts and energies devoted in arresting one criminal or hostile are lost because the law is such that he has to be released on Then he will go back again to the same So, Sir, in Punjab, activity. unless you fully equip your law enforcing agencies legally, the normal law alone will not be able to deal with such an extraordinary situation obtaining in speaking from experience. I am not conversant with the constitutional laws. But I am conversant with my own experience of dealing with this kind of insurgency. And terrorism in Punjab has a very peculiar insurgent element because it is not confined to the They are trained outside State and they are being harboured not by our own local people alone but by persons across the people or by So, it is a very peculiar situaborder. tion. Under these circumstances, I personally feel that the Government has got a right to make them feel that have been properly equipped to deal with them because a sense of fear psychosis has to be created. I am very sorry to say why are our Sikh brethren, are fighters, who have got the martial spirit in them, killing children. are they killing passengers in the buses? Why are they killing Innocent people? According to the Naga tradition, when we indulged in head-hunting, even at that [Shri S. C. Jamir]

time we never killed innocent people. We did not kill innocent people or people while sleeping even in those savage days. But in a civilized society like ours our Sikh brethren who are so enlightened. who are so prosperous, why should they kill innocent people? It is becoming of a martial race like our Sikh brethren. It is my sincere appeal our Sikh brethren not to be allowed to be used as an instrument by agencies who are not friendly to India. This will not bring any dignity to the people Punjab. Don't allow yourself to be used by others I know the maturity of the Sikh people. They are for unity integrity of the country. That I know But in a situation like this when you are trying to catch one terrorist, you harm And it is quite natural that when you have to remove a thorn from body, there will be pain in your body. But once you remove the thorn, that pain will be only momentary. But if you leave the thorn without removing it then the whole body will be affected. So also, unless you root out this terrorism from there, this will affect deeply the emotional oneness of the community with the rest of the country. Sir, I was also a victim of this kind of security when there were two regional parties in Nagaland. My party was coming The then Government arrested me and other ex-Ministers and an ex-Chief Minister along with me and incarcerated us. One young ex-Minister was He died because it was a new thing for him to be in jail. So, there chances of misuse of this power. Why? It is because there are some unscrupulous politicians also. officers, even the cover of this kind of Security they used to take vengeance. Another thing which I would like to point out to Minister is that there are to be individual feuds and many a time not only in a tribal society, but even in the plains, even I should say in a society in Bihar or even in Punjab people resort to using this as a cover to take personal vengeance. So you have to be very careful. (Time Bell). Sir, take another two or three minutes.

Another danger is from where are you

going to get information about terrorists. Do you have to rely only on yur agencies or who are those people on whom you rely to get this information? According to my experience those informers whom we engage, they are not good people. man can be an informer only when his character is not so strong And if, you have to rely only on the information of these informers kept either by the Government or by other police agencies or army agencies, then do not take for granted that all the information that they are giving is correct because they are mercenaries and to rely on them is pretty difficult. If we have to continue to rely only on this kind of information, people will be antagonising innocent and nationalist people and they will turn against you and the country. we have to be very careful in evolving this kind of a thing,

Now I come to the question of mistaken identity. I will give you example. I am sorry that General Auro-When he was in ra is not here. Eastern Command, I know him from the beginning, the army was looking for some Since my village is underground people. very close to the town, our village council members they went to the Deputy Commissioner for some development Among them was one who sembled one of the majors of the underground people. The Assam Rifles people Our villagers said, no he arrested him. is not the underground man. The army said no, he is the one. In spite of the protests made by the village people was arrested and taken in the custody of In this way, I hope this kind the army. of incidents will not take place in Punjab.

SHRI RAM AWADHESH SINGH They will take place.

SHRI S. C. JAMIR: Because all of have got beard, it is very difficult to make out who is who. It will be more difficult in their case. It is not a joke. It is more difficult from photograph make on one sardarji from another. So, you have to be very careful in verifying who is who. That is one of the things which I would like to mention here.

Lastly, Sir, a society cannot be reformed

unless it is first informed of what is wrong

with it, what is right and how to get it.

Similarly, in Punjab, apart from this legis-

la ion, whe have to go very deep why is

For political settlement also we have to

which I know the Government will not

agree to. If you can declare amnesty

to all the political prisoners, release them

and let them initiate, I do not think it

can perform a miracle, but there could

be some political force to start working. At the same time, we could try to curb

this insurgency, why is this terrorism?

work and I would suggest one

this terrorism. But force alone will not be able to solve this problem. I, therefore, plead with the Government _ unilateral amnesty. This will, I think, be a good beginning in this political exercise so that we shall be able to contain terrorism, as well as explore a way of solving this problem. With these few words, Sir I conclude. Thank you. श्री भ्रटल बिहारी वाजपेयी : उसभा-ध्यक्ष महोदय, मेरे प्रस्ताव पर चर्चा समाप्त हो रहे है। मैंने जो ग्रापत्तियां की थीं उनका सत्ता पक्ष की ग्रोर से कोई संतोष-जनक उत्तर नहीं मिला है । शायद मंत्री महोदय पूरे बहस का जो उत्तर देने वाले हैं उस में उन मुद्दों पर थोडा सा प्रकाश डालें। मैंने एक सीधा प्रश्न पूछा था कि **भ्र**त्रेल, 1986 से लेकर 9 जन 1987 के बीच में जब 14(ए) नहीं था उसके कारण पंजाब की स्थिति ग्रीर बिगडो, इसे लाने की आवश्यकता पड़ी ? दूसरी बात जिस तरह बढाई जा रही है 5 से 10 दिन, से 15 दिन, यह पुलिस को अधिक समय देने के लिए प्रशासन को सुविधा के लिए है लेकिन ग्रगर यह सच है कि प्रशासन पंजाब में चुस्त किया गया है पूलिस में फुर्ती ग्राई है प्रशासन की ग्रीर पुलिस की न गतिमयता बढी है तो फिर समय बढाने के बजाय सचमच में समय कम जाना चाहिए था । कहीं ऐसा तो नहीं कुछ सदस्यों ने इस बात पर प्रकाश डाला है कि कहीं हम परप्रशासन पुलिस को इनएफिसियेन्सो को तो कहीं और मीका देने नहीं जा रहे हैं। मंत्री महोदय ने उत्तर दिया कि एडवाइजरो बोर्ड काम

कर रहा है। उस ने बहुत से लोगों को पंजाब में छोड दिया मगर उन्हें तीन महीने जेल में रखने के बाद छोडा गया। श्रव उन्हें 6 महोने जेल में रखा जाएगा। प्रदेश की सरकार ग्रन्धाधन्ध लोगों को पकड़ ले स्रीर वह जेल में पड़े रहें स्रीर जेल में पड़े-पड़े ऐसे लोगों के सम्पर्क में ग्राएं ऐसे तत्वों के सम्पर्क में श्राएं ग्रगर वह बाहर रह कर ग्रपराध नहीं करते थे बो निकलने के बाद ग्रपराध करने लगें तो यह कोई वहतं ग्रन्छी बात नहीं होगी। क्या तीन महीनों के लिए किसी व्यक्ति की स्वाधीनता का **ग्रपहरण क^रना** यह हमारे लिए चिन्ता का विषय नहीं होन चाहिये ? ग्रब उस ग्रवधि को 6 महीने बढ़ाया जा रहा है। उपसभाध्यक्ष महोदय, मेरा श्रापसे एक ही निवेदन है कि कठोर से कठोर कदम उठाएं मगर ऐसे तौर तरीके न श्रपनाएं जिससे नये म्रातंकवादी पैदा हों । डायरेक्टर जनरल रेबेरो से मेरी बात हुई । जब मैंने उन से कहा कि क्या ग्राप पंजाब में राष्ट्रपति शासन लम्बे समय तक लागू करने का समर्थन करेंगे तो रेबरो ने कहा कि नहीं क्योंकि मैं जानता हूं कि नीचे के स्तर पर ग्रगर जनता के प्रतिनिधि नहीं होते तो ज्यादतियों के विरुद्ध ग्रावाज नहीं उठा सकते तो वहां पुलिस दल भी गलत रास्ते पर जा सकता है क्यों कि हम उनको और श्रधिक अधिकार देने जा रहे हैं। क्या सचम्च में नये ग्रधिकारों की जरूरत है ? ग्रन्छा हुग्रा सरदार बूटा सिह जी यहां पर भ्रा गये हैं। जगदेव कलां में 6-7 ग्रगस्त को एक सामृहिक हत्याकांड हम्रा । 4 परिवारों के 12 व्यक्ति कल्ल कर दिये गये। वे एक ही सम्प्रदाय के थे। जहां तक हत्या का सवाल है आतंकवादी सम्प्रदाय का कोई अन्तर नहीं

कर रहे हैं। उस दिन हम सब लोगों ने

गृह मंत्री के साथ अपनी संवेदना प्रकट की

थी। उनके परिवार को हत्या का निशाना

बनना पड़ा है। लेकिन जगदेव कलां के

बारे में मुझे एक बात पता लगी है कि

वहां पुलिस पोस्ट थी। 25 जुलाई को वहां

के नागरिकों ने पुलिस पोस्ट हटाने का

विरोध किया । 27 जुलाई को पुलिस पोस्ट

हुटा दी गयी । 6-7 अगस्त को सामूहिक

हुरया की गयी। यह किस कानून से कमी

[श्री ग्रटल विहारी वाजपेयी] दूर होगी ? यह समस्या भ्राप कैसे हल करेंगे ? जगदेवकला के दो व्यक्ति उस हत्याकांड में शामिल थे ऐसा शंक किया जाता है। वे गिरफ्तार नहीं किये गये मैं नहीं जानता था कि अब शायद गिरफ्तार हो गये हों। हमारी पार्टी के जनरल क्षेक्टो ग्रम्तसर से जगदेव कला गये। पंजाब में रेड एलर्ट था, रास्ते में सहीं पुलिस का पैट्राल नहीं मिला । ऋतिकवादी उस गांव में 45 मिनट घूमते रहे नारे लगाते रहे और थोड़ी ही दूर पर पुलिस की चौकी थी। वह उस गांव से हटा लो गयी थी। कहा था हम थोड़ी दूर पर ही हैं, अरूरत हो तो बुला लेना । पुलिस नहीं प्राई । यह विश्वेयक किस तरह से इन समस्याक्री का समाधान करेंगे ? उसभाव्यक्ष **नहोद**४, मैं फिर उस बात को दोहराना बाहता हूं कि आतंकवाद का उन्मूलन आवश्यक है, उसमें सारे सदन का सहयोग मापको मिलेगा ग्रौर मिलता है। लेकिन जिस तरह से ग्राप ग्रातंक्षधाद का उन्मूलन कर रहे हैं कहीं उससे नये त्रातंकवादी तो बैयार नहीं हो रहे हैं ? श्रगर लोगों के मन में यह भाव पैदा होगा ग्रौर पलेगा कि उनके साथ ज्यादती हो रही है, कि उन्हें पुलिस को दया पर छोड़ दिया गया है, कि वे निर्दोष हैं या दोषी हैं इसकी चिंता किये बिना उन्हें कठघरे में खड़ा किया जाता है कि उन्हें संदेह की नजर से देखा जाता है तो आतंक-बाद को ग्रलग बलग करने ग्रीर ग्रातंकवा-दियों के खिलाफ बाकी के शेष समाज का सहयोग प्राप्त करने का ग्रापका उद्देश्य कैसे प्राप्त होगा। में ग्राका करता हूं कि मंत्री महोदय जवाब देते हुए इन मुद्दों पर भोड़ा प्रकाण डालेंगे।

मृह मंत्री (श्री बूटा सिंह) : मैं बहुत संक्षेप में वाजपेशी जी ने बाद में जो बात कही उसका स्पष्टीकरण करना चाहूंगा। श्रासंकवाद अपने स्राप में एक फिनामिना है उसके लिए सहानुभूति कैले पैदा दो भ्रौर उसका प्रचार कैसे हो, यह उसमें एक बहुत महत्वपूर्ण मुद्दा है। जहां कहीं भी ग्रातंकवाद हुन्ना है, उन्होंने प्रपती महानुभूति हासिल करने के लिए, हमदर्दी पैदा करने के लिए कुछ सेंटीमेंट्स **का** एक्सप्लायट किया है ग्रीर जो सबसे

बड़ा सेंटीसेंट म्राज एक्सप्लायट किया जा रहा है जिसकी ग्रांत ग्रर्भा वाजपेयी जी ने कहा कि कही हमारे आतंकयाद क। हैंडल करते वक्त, इस ख्वैये से आतंकधाद तो पैदा नहीं होता है। मैं एक बात स्पष्ट करना चाहता हूं इस सदन में कल ही माननीय सदस्यों ने पढ़ा होगा, रिबेरो का स्टेटमेंट भी और यह फैक्ट है कि म्रातंक्यादियों को बढ़ावा देने वार्ला शक्तियां इस प्रकार का प्रचार पंजाब में कर रही हैं, प्रक्त उठा था कि फक इन्काउंटर्स में मासूम लंग मारे जाते हैं, रिबेरो ने और राज्यपाल महोदय ने स्पष्ट किया है ग्रीर केवल यह नहीं कि प्रस कांफ्रस में स्पष्ट किया है, उन्होंने पूरे प्रदेश का भ्रमण किया है और तथ्य पेश कर करके, स्टेटसप्टिक्स दे साबित किया है कि यदि कहीं भी यह तो हम नहीं कहते हैं कि कहीं भी मासूम व्यक्ति नहीं मारा जाता है अगर यह माना जाये कि आतंकदादी जिसकी मान्ते हैं वह कोई पंथ विरोधी हैं, सिख कौम का विरोध करता है, मैं ऐसा नहीं मानता हूं. वे जो उनके शिकार हुए हैं जंगदेवकलां के लोग, मेंने देखा कि बहुत मेहनत क के, बहुत मजदूरी करके—बहुत गरीब लोग है जिनका कोई राजनीति से संबंध नहीं है जिनका किसी सम्प्रदाय से कभी संबंध नहीं रहा ऐसे मासूम और ऐसे अबोध व्यक्तियों को मारते हैं जिससे कि धिनौना-पन पैदा हो डर पैदा हो यही उनका लक्ष्य है। ऐसी बातें कहकर जब हम उन कर्मचारियों को ग्रीर खास करके पंजाब पुलिस या दूसरे जो हमाले केन्द्रीय बल इस वक्त काम कर रहे हैं—में प्रकेला नहीं हूं ऐसे दर्जनों पुलिसम्रफसर हैं जिनके बच्चों को स्कूल से उठाकर, कालेज 7.00 Pm. से उठाकर मार दिया गया। ऐसे म्राफिसर्ज हमारे जो केन्द्रीय बल हैं या पंजाब पुलिस है, उनको यदि हम इस तरह से कहेंगे कि उनके अपरेशन से आतंकवाद बढ़ता है, तो बल किसको मिलेगा।

बल मिलेगा राष्ट्र के उन शतुश्रों को, देश के उन दुश्मनों को जो मासूस लोगों का नरसँहार कर रहे हैं पंजाब में। इसलिए में स्पष्टीकरण देना चाहता या कि पंजाब में हमने, स्वयं राज्यपाल महोदय ने और जो हमारे डाइरेक्टर जनरल हैं, उन्होंने ऐसी इंस्ट्रक्स दे रखी हैं कि जहां तक हो सके, जो एनकाउंटर्ज होते दैं, उन एनकाउंटर्ज में बकायादा दोनों तरफ के हत्यायें होती हैं, पुलिस के लाग मारे जाते हैं, श्रातंकवादी मारे जाते हैं, हथियार पकड़े जाते हैं। उनको हम इस तरह से कहें—इस प्रकार का एक अम और प्रापेगेंडा पैदा किया गया है। इसका दूसरा चरण यह है कि एक बड़े सटल ढंग से प्रोपेगेंडा हो रहा है कि हम अब श्रातंकवादियों का मुकाबला करते हैं, तो हम ज्यादा श्रातंकवादी पैदा करते हैं।

में नहीं, उलटा यह है कि कुछ ऐसे अंसर हैं, जो आतंकवाद को शह देते हैं, जो असामाजिक तत्व हैं जिनमें बहुत से, ज्यादा स्मगलर्ज हैं, डकैत हैं और ड्रग पैंडलर्ज हैं, वह लोग हैं जोकि इस अकार का प्रचार कर रहे हैं।

में श्री वाजपेयी जी का बहुत शाभारी हूं कि जो उन्होंने एक बड़ा महत्वपूर्ण मुद्दा उठाया, मगर सही बात यह कि इस प्रशार का सटल प्रोपेगेंडा पंजाब में यह वैस्टड इंट्रेस्ट श्रीर यह श्रातंक्यादियों के साथी कर रहे हैं। इससे हमें मिसलीड नहीं होना चाहिए।

SHRI JASWANT SINGH: Mr. Vice-Chairman, Sir, I would like to take up from where the hon, the Home Minister Whereas I do not want to prolong the controversy as to what really gives rise to terrorism or what nurtures terrorism if a complaint is made about the means being adopted to combat terrorism, in their wake giving rise to further terrorism, then this is not on account of being susceptible to what you call subtle propaganda' It is on account of the fact that there is a dissatisfaction that terrorism as such is benig combated only at the level of police as a law and order phenomenon ,and what else needs to be done to stop the roots of terrorism being fed with nutrients, that is perhaps not being done and it is an outcome of that dissatisfaction.

Sir, we have had a day-long discussion. I do not wish to test the patience of the House. I am nevertheless obliged to

reply to the points made by some of the speakers and if I do not choose to reply to the points made by all the speakers, it is not that I do not value their contribution, it is because it would tentamount to being repetitions.

The hon, the Home Minister of State amongst many things said that it have been unwise or impruden to have left this gap, as he explained the movement from the Act of 1985 to the Act of He talked about the infirmities in previous Act, explained in brief power of the judiciary. He talked about his review of the Act, by which I presume, he meant review of the Government of He talked of the will of this Government being demonstrated by the promulgation of laws, granting power to police. He specifically mentioned about a comment by some British official, about the quality of Indian police in 1825 which is a slur and the Government of India having suddenly woken up to this slur in 1987 nearly 160 years after that slur was cast; therefore we feel compelled to set that right. It is a feeble argument coming from the Treasury Benches. that is not the motivation behind this Bill. He was also good enough to refer to a remark that I had made about the loss of moral authority of this Government which he equated to my foreign visit, by which I suppose, he was referring to my visit to Sweden. If my visit to Sweden has anything to do with the loss of moral authority of this Government, it only speaks of the fragility of that moral authority.

The hon. Minister of State also candid enough to say that "criminal justice system has been paralysed." This the sentence that he used, and I think that is the essence—that criminal justice system has been paralysed. And if it stands paralysed, I think the Government must reflect on it deeply. We have not used that sentence; you have used it. the sentence is implicit an admission of loss of moral authority. I submit Sir that a sense of law and order is inherent in society and once that sense of law and order is broken within society, because the moral authority of governance

[Shri Jaswant Singh]

is absent, you will never be able to reimpose it externally, by force, through police, from outside, and if the Government is putting across a thesis that because the criminal justice system stood paralysed, therefore they had taken recourse to the Terrorist and Disruptive Activities (Prevention) Bill, I remain unconvinced.

Sardar Darbara Singh has been the Chief Minister of Punjab. Most of his intervention was related to the Punjab Accord. But he did ask a very pertinent question. He said:

"किस तरह से टेरोरिज्म खत्म हो।"

It is a pertinent question because if there is the suggestion that this Ordinance is a means of eradicating terrorism, then there again I disagree and differ and therefore I oppose it.

Hon'ble Shri Sukul, as he is given to, spoke vehemently and spoke of extreme steps like attacking Pakistan.

SHRI P. N. SUKUL: If necessary, as a last resort.

SHRI JASWANT SINGH: He also. like various other speakers spoke foreign hand. Mr. Vice-Chairman, would like to take this opportunity to expand very briefly on this thesis of destabilisation and foreign hand. The day we accept and thereafter repeatedly pronounce this thesis about foreign hand, destabilisation etc., we are, in fact, pronouncing on our own country, our people and our Government. We are not Don't please by such banana republic. repetitions, equate us with them

I would refer now to the intervention of hon'ble Shri S. C. Jamir. I must admit that I was very moved by his intervention. I agree with him unreservedly when he deplores the killing of the innocent. Without any doubt, such act are not the acts of the brave. They are the very anti-thesis of martial spirit and tradition. I found his intervention moving because he spoke from personal experience and a sense of personal responsibility. I would, therefore, in all sincerity commend to the hon. Minister of State the great

many cautions that he placed on he exercise of powers which the Government now wishes to acquire.

I need not go into all the aspects because that would be repetition. An hon, speaker with a great deal of legal experience found fault with my understanding of Indian law. I accept those faults. I have not got an understanding of Indian law. But I do have one submission to make to him, which is that he put across the thesis that there are those who . do not believe in the Constitution and those who do not subscribe to the noble principles of Fundamental rights, why therefore are we to give them constitutional rights or Fundamental Rights?

For one very simple reason, which is that a State must not advocate the adoption of unconstitutionality to cambat crime or unconstitutionality. Our Indian State must reflect, in its laws, the excellence of its civilization, not its excrescence.

· Sir, I have some specific difficulties and I will come to those specific difficulties now, because the previous speakers did not refer to them and I consider it my obligation. In this measure, firstly, I would request the honourable Minister to clarify some aspects of the Bill itself. One is "definitions" and, "Definitions" starts by saying 'terrorist act' has the meaning assigned to it in sub-section (1) of section 3..." Then there is a definition of "terrorist act" by which, I suppose, the Government implies terrorism as such. I am sure the Ministry of Law and the Ministry of Home Affairs have spent long hours devising this phraseology ... (Interruptions) ... My objection is, you start by saying "Whoever with intent to overawe the Government." Now I have some difficulty with word "overawe" because you have gone ahead and explained, if I am aright. constitute "overawing" you go on to describe "bombs..." I feel that in the drafting as it is now, the choice of the word "overawe" and relating it subsequently to all the various three or four or five acts that you have defined, is not very happily done and it is likely to cause a great deal of difficulty in the implementation of this Bill proper.

I have a second difficulty with the definitions. It goes on and there is final sentence "...or any other person to do or abstain from doing any commits a terrorist act." I have tried to understand this and I am left with an impression that "any act" is going become a terrorist act. If that is so, then it is very difficult.

I then go on, Sir to Designated Courts on page 7, and who can head a Designated Court is clarified as being equivalent of a Sessions Judge, So, whatever comments I have to make are about the actual functioning, the procedure and powers of the Designated Courts because I am now referring to clause 14-14(1) and 14(5). Sir, I beg your indulgence because we are now propounding something that deeply disturbs me, and I request the honourable Minister Section 14(1) of State to clarify this. says, "A Designated Court may take cognizance of any offence, without the accused being committed to it This is only the beginners, the starters, and then it goes on to say, "... notwithstanding anything contained..." and there are specific sections which qualify "notwithstanding anything contained in the Code"—the Code meaning the Criminal Procedure Code. Subsection 14(5) says, "Notwithstanding anything contained in the Code, a Designated Court may, if it thinks fit and for reasons to be recorded by it, proceed with the trial in the absence of the accused or his pleader and record the evidence of any witness, subject to the right of the accused to recall the witness for cross-examination." I have some difficulties here. You are actually proceeding with a case where the accused may not be present, his lawyers may not be absence, present. You will, in their call witnesses. The witnesses may not be cross-examined either by the accused or by their lawyer.

SHRI P. CHIDAMBARAM: It is written there.

SHRI JASWANT SINGH: I know it

is written there. It is smart of you to point out, hon. Minister of that it is written there. But smartness does not impress me here.

It doubly depresses me that you are putting forward a thesis that you will try an Indian in his absence in a court of law when he or his lawyer may not be present and he might not have got a chance even to cross-examine the witnesses.

Then, there is clause 15(1) about confessions made to police. We have spo-I will not take ken about it earlier. much time of the House.

I have a specific recommendation make to the Government for its consideration. I was very disturbed also by section 16(1) which says:

"...all proceedings before a Designated Court shall be conducted camera:"

We have had an occasion to object about this when the earlier Bill was being considered. But what has been subsequently added is even more disturbing.

"A Designated Court may, on application made by a witness in any proceedings before it or by the Public Prosecutor in relation to such witness or on its own motion take such measures as it deems fit for keeping identity and address of any witness secret."

It is the Session Court Judge who will decide it, and he can hold the court, its proceedings at any place to be decided by him. Thereafter, the names of the witness in its order of judgement or in any records of the judgement, will not made public. Then any directions issued by that court for securing the identity of the witnesses will not be disclosed. Any of the proceedings of such a court shall not be published at all. Thereafter, section 16(4) says:

"Any person who contravenes any direction issued under sub-section (3) shall be punishable...."

[Shri Jaswant Singh]

It is not **"may be** punishable," "might be punishable," but "shall be punishable."

Thereafter, what is even more disturbing, Sir, is that an appeal against this judgement will not, however, or the findings of such a court will not, however, be available on interlocutory orders. It is entirely possible that by an interlocutory order you sentence a man to two years, one year. He is in prison. But he cannot appeal against his imprisonment.

SHRI P. CHIDAMBARAM: By an interlocutory order you cannot sentence anyone. "Interlocutory order' has a particular meaning in law. Anyway, I would not say anything more.

SHRI JASWANT SINGH: Sir, the hon. Minister stopped short when he was explaining "interlocutory order." But, his intervention, I thought, was to explain.

SHRI P. CHIDAMBARAM: I explained to the extent it was necessary to explain at this stage. I will explain it in greater detail in reply. I only want to say, it is wrong to give an impression that anyone can be sentenced by an interlocutory order. "Interlocutory order" is very well known to the legal system. No final sentence can be passed by an interlocutory order.

SHRI JASWANT SINGH: You are taking away the right. I am glad that the Minister has said that no imprisonment shall take place through an interlocutory order.

SHRI P. CHIDAMBARAM: It is well known.

SHRI PUTTAPAGA RADHAKRISH-NA: Imprisonment can be suspended by an interlocutory order.

SHRI JASWANT SINGH: Sir, I am coming to my suggestions now. I am concluding.

What in effect is being done at the level of district which, for maintenance of law and order is a crucial level, is, that you are legislating, in fact, intro-

ducing a measure virtually of police rai. Sir, when it comes to an actual examination of this which I sad in my opening presentation, if the Police Superintendent of the District is the authority who can obtain confession from whomever he thinks is guilty, and as I said earlier that guilty is to be on the basis of photograph, supposed guilt and such provisions can be contained in the Bill, then, in fact, you are handing over to the District Superintendent of Police powers which will be misused.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): I request you to conclude.

SHRI JASWANT SINGH: I am concluding with three suggestions.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Please be brief.

SHRI JASWANT SINGH: Firstly, II would request the Government to re-examine the whole question of photograph as evidence of identity. I lend support to what hon. Shri Jamir has said that it might be a temporary convenience but it will not, in fact, serve the purpose of justice.

Sir, I come to the question which made me say that you are introducing a police raj at the district level and I submit to the Government for its consideration. As against the provisions that they have incorporated now in the Bill, would they consider that whenever such evidence is to be taken from an accused or whoever is charged whenever you are making an evidence admissible, it shall not be confession made in the presence of Superintendent of Police of the I submit for the Government's consideration. Now, you will not alter the fundamental thesis of your Therefore, at least make this amendment that when such evidence is taken, it shall be in the presence of a Superintendent of Police of at least another district.

Secondly, that it shall be in the presence of the accused's attorney or lawyer or somebody.

Thirdly, that it shall be in the presence of a civil officer not lower than the rank of a District Magistrate and if necessary create a pool of Special District Magistrates for this purpose.

Sir, I had asked the hon Minister of State in my opening presentation to clarify about the arrests that have already been made in Gujarat under anti-terrorist Act.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You have already taken more time than your original time.

SHRI JASWANT SINGH: I conclude by saying that I do not doubt the sincerity with which the Government is approaching this task. I do, however, doubt their judgement, I do doubt their discrimination. I do not believe that this Bill will eliminate terrorism. I do not believe that this Bill will help us in our fight against terrorism and because I do not believe, that, therefore, I oppose it.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Minister.

SHRI P. CHIDAMBARAM: Mr. Vice-Chairman, Sir, I am grateful to the hon. Members who have participated in the debate on the two Bills and for their valuable comments and cricitism and for the suggestions they have made.

Sir, may I briefly deal with the National Security (Amendment) Bill of 1987? Sir, the principle of preventive detention is an exception to the right of personal liberty and freedom. never happy when one has to make or invoke a law of preventive detention. In fact, the law was first made in 1950 and in the last 37 years, time and again, we have asked ourselves as a nation whether we can live without a law of pre-Sir, may I recall to ventive detention. the hon. House that even the Government which made the 44th Amendment BM did not consider it possible to repeat Article 22 of the Constitu-I am glad that hon. Mr. Vajpayee

has quoted me on this. I hope there

will be a day when we can do without a law of preventive detention. But please tell me truthfully sincerely, do we live in tmies when we can do without such a law? Those who oppose preventive detention on philosophical, ideological grounds, it is very difficult to argue with that position. But even to those, I will ask, do you or do you not support the COFEPOSA? (Interruption).

SHRI NIRMAL CHATTERJEE: May I just intervene to say, we firmly believe that is not necessary and in West Bengal, we don't...(I'terruption).

SHRI P. CHIDAMBARAM: COFE-POSA is also a law of preventive detention.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Please don't convert this debate into argument.

SHRI P. CHIDAMBARAM: COFE-

POSA is also a law of preventive deten-Logically, if you oppose any law of preventive detention, you must oppose invoking such laws against smugglers, against foreign exchange manipulators and perhaps, that is why, there is certain amount of lack of interest and awareness in dealing with these kinds of But if we need a law of prepeople. ventive detention, then one has to make a law to meet the needs of the situation. I do not want to take too much time on this Bill. As I have said earlier, we are not asking for any power which is greater than the power granted to us by Parliament in 1984. contrary, the Bill as passed by the Lok Sabha, if you will closely read it, has a scope which is narrower than the Bill which was passed in 1984. In 1984. section 14(A) enabled detention for period longer than the normal period provided in Section 3, where any one of the five circumstances is satisfied. Punjab and Haryana High Court struck down that section on the ground that while Section 14(A) could be taken to deal with circumstances, it can to taken to deal with class or classes of They said, one part of Article persons.

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22(7)(a) is satisfied but another part of Article 22(7)(a) is not satisfied. have filed an appeal in the Supreme Court. We have made out a prima facie and the superme Court has stayed operation of the judgement. But as I said, in deference to the Puniab and Haryana High Court judgment, we have. now introduced yet another which must be satisfied to invoke section 14(A) and this is not disjunctive. think, if I am not wrong one of the hon. Members tried to read the two conditions as disjunctive. It is not so. is conjunctive. Firstly, the person must be detained because of an attempt on his part to prevent the efforts of the Government to cope with terrorist activity and he must be detained because he is acting in a manner prejudicial either the defence of India or the security of India or the security of the State or the maintenance of public order or the maintenance of supplies and services essential to the community. So. have, now, narrowed the scope of Section 14(A) and in this very small class of cases, we think that the situation in Punjab and Chandigarh requires that a person detained should be detained for a period of two years and in these cases. we think that the Government of Punjab, the administration, must be given some more time than the normal period to satisfy the procedural requirements. hon, member Mr. Atal Bihari Vajpayee very eloquently argued that I was playing a game with numbers, playing a game with days; it is not so. Kindly look into the National Security Act For every procedural step a certain period is pres-There are four-or-five procedural steps which are to be taken. grounds of detention have to be recorded in writing, they have to be communicated to the detenu, a report has to be submitted to the State Government, a further report has to be submitted to the Central Government and a reference has to be made to the Advisory All that we have done is, just like we asked and obtained powers in 1984 from Parliament we seek powers namely, that the periods may be extended slightly. And why do we

want these extensions? Because of the pressure on the Punjab administration, Chandigarh administration. are under tremendous pressure. If the State passes one or two detention orders. perhaps, it is possible to comply with these time limits which are prescribed in the Act but when the situation is quite grave and quite grim and a large number of detention orders are being passed and the civil administration is quite strained and stretched, we think that it is only fair that they be given a few more days to comply with these procedural require-We are not playing the game of numbers. We are not playing with What we are trying to ensure is Since the law has to be strictly this. complied with and even a minor technical violation will render the detention order invalid before the Advisory Board or before the Court, we are giving little more time to the Punjab Administration and the Chandigarh Administration to comply with the procedural steps. There is nothing unusual about provisions. These very provisions were made in 1984 and these provisions are again sought to be made through this Bill.

Sir, Mr. Sukomal Sen was good enough. to read some of the figures which I have read in the other House. Now, what does that show? That shows that there is justification initially for passing order of detention. But when the matter is reviewed by the State Government, when the matter is reviewed by the Advisory Bord or when the matter goes to Court at any stage, when it is found that there is no justification for the continued detention of a person, the authorities have always acted and released the The error into which the hon. Member Mr. Sukomal Sen fell was attributing to these exercises the quality either of innocence or of guilt. neither guilt nor innocence in a detention. What we are trying to do is to prevent certain activities which are prejudicial to the interests of the State. Initially there may be justification to detain a man. But the State Government, on a review, can say, "Very well, there might have been, initially, justification to detain him.

Now he has been detained for a month or two months. We think there is justification to continue his detention." The Advisory Board may say so. Court may say so and this is precisely what has happened in Punjab. kind enough to read figures. will not repeat the figures again. We find that not all the authorities are simply following the order passed by the detaining authority. On the contrary, figures placed before this House will conclusively show that every authority is acting independently. The State Government is acting independently; the Advisory Board is acting independently; and, needless to say, the Courts are acting independently; and wherever they felt that the continued detention of a person is not justified, whatever might have been the justification for the initial detention, they have rightly released I think the system is working. It is not as if indiscriminately orders of detention are being passed and indiscriminately they are ratified by the authori-The system is working and I think we should allow the system to As I said earlier we are asking for the same power which Parliament to us in 1984. In fact, we have gone a step further. We have restricted scope of section 14A, Sir, I most humbly urge this House to support the National Security (Amendment) Bill, 1987.

Sir, the hon. Member Mr. Jaswant Singh asked for some figures, about Guia-I am not in a position to answer about any specific case. But since I made a note of the particular case you have referred to, I will write to you. As far as Gujarat is concerned under the National Security Act 1980, upto 31st of May 1987, they passed orders of detention for 556 cases. 150 were released by the State Government; 208 by the Advisory Board; and 181 by Courts. One detenu, one proposed detenu, absconding and only 16 persons were under detention under the National Security Act as on 31st of May, 1987. not have the figures for the subsequent period.

SHRI WIRMAL CHATTERJEE: They

were released on the ground that continued detention is no longer necessary?

SHRI P. CHIDAMBARAM: Yes. That is how NSA is worked. The Court may have struck down the detention on the ground of technicalities. The State Government or the Advisory Board might have released either on the ground that a technical error had been committed on the ground that the continued detention is no longer justified.

SHRI JASWANT SINGH: With your permission Sir I would like to say Actually the figures which I reuired in respect of Gujarat were regarding some people arrested recently under the Terrorist and Disruptivie Activities (Prevention) Act.

SHRI P. CHIDAMBARAM: I So. Sir. I most humbly answer that. request the House to support the Bill and give to the Punjab and Chandigarh Administrations the necessary tools by which they can maintain law and order public order in Punjab.

As far as the Terrorist and Disruptive Activities (Prevention) Bill is we have had a wide-ranging debate. I do not know how long I can enjoy the patience of the Members, but I will try to be very, very brief - perhaps about seven to ten minutes. I have to thank the honourable member Shri Jaswant Singh for taking the time which I thought belonged to me. So I can be brief . . .

SHRI JASWANT SINGH: This is one of those misconceptions. I moved the Motion of Disapproval and the time belonged to me. The misconception of the Treasury Benches is that all time always belongs to them.

SHRI P. CHIDAMBARAM: I admit that there are some unusual provisions in this Bill, unusual if you go by the normal provisions to which we are accustomed in our penal laws. It might appear to the House that I stand here piloting But when this Bill was draftthe Bill. ed and even now I am very very conscious that the hand should not be only [Shri P. Chidambaram]

on the joy stick, we should also have our hand on the brake. I am in entire agreement with the honourable Member that these provisions, which are indeed unusual, must be invoked rarely and very regulated conditions. That is why I made a blanket offer, I am open to suggestions to ensure that these provisions are not indiscriminately invoked nor are they misused. In fact, I had received one valuable suggestion from Lok Sabha and I have just received another valuable suggestion from the honourable Shri Jaswant Singh regarding con-I have some thoughts of my own and, when we make the rule we will ensure that these safeguards are writ-Let me go back a little and ask some questions...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Please don't ask questions; otherwise, they will be provoked.

SHRI P. CHIDAMBARAM: Not of I hope they don't answer. How do we fight terrorism in Punjab? was no answer to the question that I raised How does the honourable Shri earlier. Vajpayee say, "Send the army"? does the honourable Shri Jaswant Singh say, "Deny powers to the police"? How are these two positions reconcilable? Today we are not fighting terrorism in Mr. Jamir said we are Punjab alone. fighting terrorism in the North-East. Does the country, does this House, comprehend fully the new dimensions terrorism Terrorism is not aggravated Terrorism is not aggavated damurder. Terrorism is not aggravated form coity. of burglary. Terrorism today is instrument of politics. Terrorism is a new instrument fashioned by some misguided youth prompted by a philosophy of fundamentalism which will destabilise the polity of this country, which will wreck the unity and integrity of this country and which will eventually break up this country . . .

SHRI NIRMAL CHATTERJEE: Never associated with imperialism!

SHRI P. CHIDAMBARAM: To fight this, we must assume extraordinary po-

wers. We cannot fight this with faint hears nor can we fight this with feeble weapons. We must give to our the powers that are necessary to fight terrorism. I was rather dismayed that remarks were made in this honourable House which, I think, may demoralise the people who are fighting terrorism in Punjab. Twentyone policemen laid down their lives since President's ru'e was imposed on 12th May 1987. These men have laid down their lives in order to protect you and me, they have laid down their lives to protect the integrity of this country. Let us not little those policemen there. The Superintendent of Police, the DIG, the IG, are fighting a war for the whole nation. If the army fights on our borders, if the navy fights on our seas, we praise them as we should. Why are we denying to our police force in Punjab the necessary tools to fight terrorism? Today we have made some provisions and I will very, very briefly explain them. Yes, we have made clause 7. What does clause 7 say? Please recall the debate that was there in this House on section 18 of the old TADA (P) Act immediately after the Muktsar bus tragedy. The Opposition and pilloried Members criticised Government for not acting under section We said, "No. Your interpreta-Section 18 tion of section 18 is wrong. of the old Act does not confer the power upon the Central Government to act but upon the State Governments only to act under those powers. Today, I come forward with a straightforward provision under clause 7 taking power to the Central Government act through its officer in preventing and coping with the terrorist activities and including the power of registration, investigation and prosecution of a terrorist When I come forward a straightforward provision, we are criti-We have the power, and one of] cised. the honourable Members asked me: "What is the power?". The power under Article 246(1) and Article 246(2) of the Constitution read with Entry 1 and Entry 2 of the Concurrent List. We have the power to make a law which is a criminal law and we have the power to define the procedure which is

minas procedure and all those powers of criminal procedure which were there on the date of commencement of the Constitution and included in the Criminal Procedure Code are available to the Centre under Entries 1 and 2 of List III in the Seventh Schedule of the Constitution. We have legal advice that clause 7 is valid and we hope we can sustain it if it is challenged in a court of law.

Then, clause 15. Yes, clause makes a confession before an officer of a certain rank under certain circumstances admissible in a court. But you read only clause 15(1). You should read clause 15(2). Clause 15(2) enjoins upon the police officer to read out to the accused what are known as traditional rights of the accused after that, the police officer shall record the confession and we have said that such a record shall be made either in writing or on an audio cassette or on a video cassette.

Now, admission is well known in the Evidence Act. Admission to a police officer is inadmissible only in India and I am not saying that this provision covet merely because it is there in the English law or in the American law. The point that I was making is that it is only in India that an admission to a police officer is inadmissible and this was made in 1872. But admission to bobby in England, a constable in England, is admissible and confession to constable in America is admissible and in the Indian law certain kinds of admissions are admissible. A letter to a police officer is admissible even if admits an offence; an admission of an incriminating fact not amounting to the whole offence is admissible; under section 26, a judicial confession is admisunder section 27, confession leading to a discovery is admissible; under section 30, a confession of a co-accused is admissible; and extrajudicial confesion is admissible. it is not as though every confession is inadmissible. There are certain kinds of confession which are admissible under the Indian law. All that we are saying is that for a period of two years, in respect of one kind of offence, namely,

terrorist offence, let us make a confession to a police officer of a certain rank, under very carefully restricted conditions, admissible in evidence. That does not mean that the confession cannot be retracted nor does it mean that the conviction will be based solely upon the con-I read out to you the section fession. which says that the presiding officer shall be a judge chosen, not in consultation with, but with the concurrence of, the Chief Justice of the High Court and am sure that the Chief Justice of the High Court will recommend only an officer with vast experience in criminal trials. I read out to you the provision which says that an appeal lies on facts and on law to the Supreme Court where learned and experienced Judges will sit in judgment over the appeal. It will be well-nigh impossible to convict a person solely on a confession made to a police officer. But let us make the admissible. I take the point very well that some more safeguards have to be built in. I accept the suggestion made by the honourable Member and making rules we will build in these safe-But let us not cast a slur on our police force, on our IPS officers of the rank of Superintendent of Police, the rank of DIG, and say that everyone of them is untrustworthy and that they will record false confessions, will extract a confession which was never made. think we should give this provision a fair trial and let us see. If more safeguards are to be built in we will build those safeguards. Section 21 deals with presumption. I do not wish to take a lot The shifting of onus is of time. principle which is very well known in Under Section 113A law even in India. of the Indian Evidence Act which was made in 1983—the provision was introduced in 1983 - we have shifted the onus in the case of suicide by a marri-Presumption as to dowry ed woman. deaths - this Parliament in 1987 made a law shifting the onus under Section 113B of the Indian Evidence Under Section 114A, there is presumption as to absence of consent in certain prosections. In 1955 we made Section 10C of the Essential Commodities Act - presumption of culpable mental state; then

[Shri P. Chidambaram]

there are Section 123 of the Customs Act: Section 138A of the Customs Act. There are all provisions which are in the Indian laws. After the initial onus is discharged, the onus will shift to accused. We have identified four cases where, after the prosecution discharges the initial onus the burden will shift to the accused. I have not heard any serious argument about the validity of four situations that we have One of them deal with a case where arms are recovered from a person. other is where finger prints are found at the scene of the crime. For example, in the Greater Kailash tragedy, found the finger prints of one of the accused on the car and that led us to the arrest of one of the persons who we think took part in the crime. In those two cases, I think it is for the accused to come and explain how his prints were found at the scene of the crime and it is for the accused to come and explain how the arms and ammunition or the explosives which were used in the crime were found in his possession. The other two cases where the presumption will shift are if there is a confession of a co-accused which is otherwise admissible under today's law or an extra-judicial confession which is otherwise admissible under today's law. Therefore, I say that the four circumstances that we have chosen to shift the onus to the accused are not unusual circums'ances. They are circumstances which have been carefully chosen. think in these four cases the accused has a duty to come and explain to the court how he is not connected with the There were crime. some comments about clause 22. I think I don't have to go into the technicalities. 22 — identification through photographs — will apply only in the case of proclaimed offender. It will not apply in the case of any accused. If the accused has been apprehended, clause will not apply. Clause 22 will apply only when a person is absconding and has been declared as a proclaimed offen-We cannot find him and in that case his identity can be established by photo identification rather than an iden-

tification parade. I think it is a very simple provision. Too much has been read into that provision.

Sir. I do not know whether I have to answer some of the fine technical points raised by the hon Member, Mr. Jaswant Singh. I did intercede to say that nobody can be punished on an interlocutory order. Hon. Member asked me about overawe.

SHRI PUTTAPAGA RADHAKRISH-NA; The hon. Minister says there can be no punishment by an interlocutory order. (Interruptions).

How can it be?

VICE-CHAIRMAN (SHRI H. THE HANUMANTHAPPA): It is not point of order. Please sit down.

SHRI PUTTAPAGA RADHAKRISH-NA: If it is not a point of order, it is a point of clarification. The Minister says that there can be no punishment on an interlocutory order. He should know that the interlocutory order is to provide some relief to the victim.

SHRI P. CHIDAMBARAM: Sir, think it is a self-evident truth which does not have to be explained. No criminal court will convict any person on interlocutory order, unless after I left the bar, somebody has invented this principle. (Interruptions). The word 'overawe' is not a word which I have invented. It is already there in Section 121A of the Indian Penal Code. has been interpreted by the courts. So. the word 'overawe' is not a new word that we have coined.

As far as the accused or his pleader not being present and the witness being examined is concerned, this is the need of the times. We know case after case in Punjab where the accused is present and his pleader is not present or where the pleader comes and says that the accused is ill today and he cannot appear before the court. The witnesses come. The witnesses come six times, the witwitnesses come seven times. The ness is already a terrified witness.

we say, his evidence can be recorded. If the accused wants to recall him for pss-examination, the provision is there. can always recall him for cross-ex-_nination. These provisions have been I am not saying that I know all about these provisions. there are any errors, we will correct If somebody points out an error, we will correct it. But these provisions have been looked into by the Law Ministry. And I would accept the judgment of the Law Ministry.

Sir, I do not want to get into a political debate about the Punjab policy. The Home Minister intervened to reply briefly to Mr. Vajpayee and some other All that I wish to say is that we must understand the dimensions of terrorism. The August 4 convention added a totally new dimension. fact, Mr. Darshan Singh Ragi had to resolution. put forward a compromise But what happened thereafter? What August 4? A statement happened on was read out on behalf of the Panthic Committee; a statement was read out on behalf of the self-styled leaders of the liberation forces. Why did I not hear Member of the Opposition even mention the fact that on August 4, on August 8 they have August 6 and categorically declared that they owe allegiance to the Constitution of India and their soul is Khalistan? At the end of ii, all the moderates had to re-Darshan Singh Ragi retreat. Prof. Yes, let us withdraw had to retreat. We will withdraw the President's Rule. TADA, we will withdraw NSA. who among you is willing to deliver Who do we talk to peace in Punjab? in Puniab today? We have heard words like political initiatives, political I started by saying that we solution. are not opposed to a political solution. On the contrary, we are firmly opinion that the policeman is not going to bring back peace and normalcy Puniab. It is only a political solution, new political initiatives which would bring peace and normalcy in Punjab. But in today's situation who do we talk to? Who is the moderate there? Who,

today, can speak on behalf of the vast majority of the Punjabi people? Who can say that the terrorists will lay down arms? Who can say that the terrorists will abjure terrorism. In the face of what happened on 4th of August, in the face of the open declaration made by the Panthic Committee on the 6th and 8th of August. I think, it is pathetic to believe that the terrorists today are willing to engage in a dialogue with the Government and settle for peace. Sir, I stand by the last paragraph of Mr. Satpal Dang's article which was published day before vesterday. I want to know how many in the Opposition stand by the last para-I would graph of that article. read only the last paragraph of his article. said: "The warning needs to with terrorists sounded again, Talks while they keep on killing people and demand Khalistan will prove counter-pro-Appeasement on questions of ductive. principles will prove disastrous." We stand by that. We think that we must give the police the tools to fight terro-The back of terrorism must be rism. broken. We must at the same time explore political initiatives. We must look for a political solution. We are always willing for a political solution. open to suggestion. We are open ideas. We seek the co-operation of the We seek the co-operawhole country. tion of the Opposition. But let us pass these Bills and give the necessary tools to our brave policemen who are fighting terrorism today in Punjab.

Sir, I commend the Bills.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): We shail now take up the National Security (Amendment) Bill, 1987, first. I shall first put the Resolution moved by Shri Atal Bihari Vajpayee to vote.

The question is:

"That this House disapproves of the National Security (Amendment) Ordinance, 1987 (No. 3 of 1987) promulgated by the President on the 9th June, 1987."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): I shall now put the Motion moved by Shri P. Chidambaram to vote.

The question is:

"That the Bill further to amend the National Security Act, 1980, in its application to the State of Punjab and the Union Territory of Chandigarh, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 5 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P. CHIDAMBARAM: Sir, I beg to move:

"That the Bill be passed."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): We shall now take up the Terrorist and Disruptive Activities (Prevention) Bill, 1987.

I shall first put the Resolution moved by Shri Jaswant Singh to vote. The question is:

That this House disapproves of the Terrorist and Disruptive Activities (Prevention) Ordinance, 1987 (No. 2 of 1987) promulgated by the President on the 23rd May, 1987."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): I shall now put the motion moved by Shri P. Chidambaram to vote. The question is:

"That the Bill to make special provisions for the prevention of, and for coping with, terrorist and disruptive activities and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): We shall now taken up clause-by-clause consideration of the Bill.

Clauses 2 to 14 were added to the Bill.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Clause 15. There is one amendment by Shri S. P. Malaviya — not moved.

Clause 15 was added to the Bill.

Clauses 16 to 30 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P. CHIDAMBARAM: Sir, I

"That the Bill be passed."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): There is one small Bill and we can complete this also now. (Interruptions).

SOME HON MEMBERS: No, no, it is already 8 p.m. We will do it tomorrow.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): All right. Now, the Messages from the Lok Satha.

MESSAGES FROM THE LOK SABHA—Contd.

II. The National Dairy Development Board Bill, 1987.